

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

Original Application No. 606/2018

IN THE MATTER OF:

Compliance of Municipal Solid Waste Management Rules,  
2016 and other environmental issues.

INDEX

Date of hearing: 13.10.2025

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**SIX-MONTHLY PROGRESS REPORT ON COMPLIANCE OF  
DIRECTIONS OF THE HON'BLE NATIONAL GREEN  
TRIBUNAL (P.B) IN OA No. 606/2018 INRE:  
COMPLIANCE TO MUNICIPAL SOLID WASTE  
MANAGEMENT RULES, 2016 AND OTHER  
ENVIRONMENTAL ISSUES**

  
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## 1. BACKGROUND

In compliance with the directions of the Hon'ble National Green Tribunal vide Order dated 13.01.2025 in OA No. 606/2018, the Government of Mizoram has taken several steps to improve the solid and liquid waste management in the State. A meeting is held every quarter under the Chairmanship of the Chief Secretary and the stakeholder departments along with all District Magistrates to review the status and progress of solid and liquid waste management in the State.

With regard to improvement in the progress of Solid Waste Management in the State, the State has set up a Convergence Committee with all concerned departments involved to ensure the compliance of directions of the Hon'ble NGT.

For this, waste quantification and waste characterization were meticulously done in selected villages in both urban and rural areas so as to devise an effective action plan to address the prevailing issues. Home Composting and Community Composting have been widely taken up, especially in rural areas. Majority of households utilize Styrofoam boxes for composting wet waste. The compost produced by these home composting is primarily used for cultivation of crops and this drastically reduced the amount of wet waste collected. In order to promote a larger populace to take up home composting, it is introduced in the State Flagship Programme, "The Mizoram Bana Kaih (Handholding) Scheme, 2024", where beneficiaries would be given technical training to yield better results and also given assistance in marketing their products so as to provide a fillip to the circular economy.

In the liquid waste management sector, the State Government has requested all households to have septic tank with soak pits for black water treatment. The Urban Local Bodies went beyond and above to inspect defaulters and rectify it. Faecal Sludge Treatment Plants are proposed to be set up in all urban towns with a capacity designed to cater the nearby towns and villages. Due to peculiar topography of the hilly regions, treatment of Grey Water remains a huge challenge. The State has decided to seek technical support from CPHEEO under SBM (U) 2.0 and is in the process of setting up decentralized Sewage Treatment Plant in the urban towns, for which pilot projects have been initiated.

Apart from these, the State has also taken up several projects and interventions to address the gap in waste management and undertaken various steps to bring about behavioural change by organizing awareness and capacity building programs.



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## 2. HON'BLE NGT ORDER DATED 13.01.2025.AND ITS COMPLIANCE REPORT

The Hon'ble NGT, in its judgment and order dated 13.01.2025 in OA No. 606/2018(I.A Nos. 163/2021,299/2024 & 20/2025), made several observations and issued directions regarding the State of Mizoram, to which the Government of Mizoram has submitted a compliance report. The directions with compliance report are mentioned below:

Table 1 directions from NGT dated 13.01.2025 and its submitted compliance report

Sl. No.	Directions of Hon'ble NGT dt. 13.01.2025	Remarks/ Status as available with the Board
<b>A.</b>	<b>Solid and Liquid Waste Management</b>	
i.	We have examined the report filed by the State of Mizoram on 10.1.2025 disclosing the status of solid and liquid waste management as of December 2024. The status report does not disclose reconciled data to draw inferences concerning each Urban Local Body (ULB). The next report should not only disclose an explanation observations/deficiencies pointed out in this order but should also give the action taken in reducing the gaps and be supported by time-bound execution plan.	Updated Report prepared in the prescribed format at <b>Annexure 8</b>
<b>B.</b>	<b>Solid Waste Management</b>	
i.	There exists a gap of 70.04 TPD in waste processing which has been disclosed for 11 districts. The next report may provide details of waste generated and its processing ULB wise.	Updated Report prepared in the prescribed format at Table.
ii.	Table 2 (page 589) discloses that out of 319.25 TPD of waste processed out of 389.29 of TPD of waste generation, 147.97 (no units given) waste goes to Compost, RDF and Scrap for recycling. The next report may provide Composition of waste generated and processing of the segregated waste including its utilization/and destination.	Updated Report prepared in the prescribed format at <b>Annexure 1</b>
iii.	The next report may also provide Action plan for complete removal and processing of legacy waste including the area recovered from legacy waste site	Updated Report prepared in the prescribed format at <b>Annexure 9</b>
<b>C.</b>	<b>Sewage Management</b>	
i.	There is no disclosure of sewage management by each ULB, the households are directed to have septic tanks but, there is no disclosure of greywater management by households in the community and the construction of wetlands for polishing	Updated Report prepared in the prescribed format at Annexure and <b>Annexure 5</b>
ii.	Factual status be filed on sewage generation, its treatment (black and grey water) and disposal with a time-bound action plan for each ULB.	Time bound action plan is prepared at <b>Annexure 10</b>
<b>D.</b>	<b>Ring fenced Account</b>	
i.	There is no disclosure on the amount ring-fenced and expenditures incurred.	Report prepared in the <b>Annexure 7</b>

### 3. SOLID WASTE MANAGEMENT

With reference to the physical progress in the Solid Waste Management sector, the State has increased its collection, transportation, and processing of solid waste, in terms of volume, thereby reducing the gap correspondingly. Progress in relation to Solid Waste Management as per the prescribed format by the Hon'ble NGT is enclosed herewith as **Annexure 1**, and the summary of the Progress report is depicted in **Table 2, Table 3** and **Table 4**

Apart from the existing SWMC at Aizawl, another waste processing facility for Construction & Demolition waste at Hualngohmun is under construction phase and Work progress is at 50%, and is expected to be completed by April 2026. The construction of a decentralized waste processing centre with a 75 TPD Material Recovery Facility at Luangmual under the Smart City Mission commenced in January 2025. This project has achieved 25% progress, with completion expected by March 2026. Aizawl Smart City Ltd. has procured 20 garbage collection vehicles for collection and transportation of wet waste which are deployed in 10 localities of Aizawl. Under SBM (G), Plastic Waste Management Units have been established at 9 rural blocks across the state which has paved the way towards proper treatment of plastic waste in rural areas.

**Table 2 Summary of status of solid waste management in Mizoram with reference to the status at the time of last hearing i.e., 13<sup>th</sup> January 2025**

Particular		Dec-24		Present Status		Remark
a	Quantity of MSW generated (TPD)	389.29	100%	398.15	100%	
b	Quantity of MSW processed (TPD)	319.25	82.01%	330.50	83.01%	
c	Gap in Solid Waste Management (TPD)	70.04		67.65		As per <b>Table 4</b>

**Table 3 Details of channelized scrap dealer**

Material	Recipient	Location	Valid Consent	Details
Steel Scraps	Mizoram ISPAT	EPIP, Lengte	MPCB valid till 01.10.2026	
Plastic Components	M/s Indian Pollution Control Association	Recycled at M/s Jashraj Industries		43.045 MT collected in Sept 2023
	M/s Infinite Cercle Pvt. Ltd	Recycled at Mishra Traders, Kanpur, UP		157.2 MT collected during Dec 2023 – Jan 2025 (Source: MPCB)
	M/s Swachh Sustainable Solutions Pvt. Ltd			2025 Jan - 17.945 MT 2024 Aug + Oct - 109.735 MT 2022 June + July - 101.7 MT TOTAL - 229.38 MT (June 2022 - January 2025) Co-processed at EKU Plastic Innovation Ltd., Bihar and Dalmia Cement Ltd.

**Note: RDF are sent to M/s Dalmia cements**

Table 4 Summary of District Wise current status of solid waste management in Mizoram with reference to the status at the time of last hearing i.e., 13<sup>th</sup> January 2025

No	Particulars	Total estimated waste generation TPD upto December,2024	Total wastes treated upto Dec,2024 in TPD				Gap upto Dec,24 in TPD	Total waste generation TPD upto August,25	Total wastes treated upto August '25 in TPD		Gap upto August '25 in TPD
			At SWM centre	At the point of generation	Total treated	% Treated			Total treated	% Treated	
1	Aizawl	154.62	107.66	17.37	125.03	80.86%	29.59	157.2	129.7	82.51%	27.5
2	Lunglei	21.5	0	17.2	17.2	80.00%	4.3	22.5	18	80.00%	4.5
3	Champhai	14.39	0	12.04	12.04	83.67%	2.35	15.3	13	84.97%	2.3
4	Kolasib	11.03	6.01	3.66	9.67	87.67%	1.36	12.3	10.9	88.62%	1.4
5	Serchhip	9.83	0	5.6	5.6	56.97%	4.23	10.5	5.8	55.24%	4.7
6	Mamit	6.08	0	4.08	4.08	67.11%	2	6.3	4.2	66.67%	2.1
7	Saitual	6.03	0	4.09	4.09	67.83%	1.94	6.1	4.2	68.50%	1.9
8	Khawzawl	4.82	0	4.2	4.2	87.14%	0.62	5.1	4.5	88.24%	0.6
9	Hnahthial	2.21	0	1.78	1.78	80.54%	0.43	2.3	1.9	82.61%	0.4
10	Lawngtlai	6.39	0	5.17	5.17	80.91%	1.22	6.6	5.4	81.82%	1.2
11	Siaha	7.71	0	4.89	4.89	63.42%	2.82	7.95	5.2	65.41%	2.75
12	Lengpui	3.39	0	2.36	2.36	69.62%	1.03	3.45	2.42	70.14%	1.03
13	Tlabung	1.97	0	1.16	1.16	58.88%	0.81	2.05	1.24	60.49%	0.81
14	Vairengte	4.48	0	3.07	3.07	68.53%	1.41	4.53	3.13	69.09%	1.4
15	Kawnpui	3.29	0	2.13	2.13	64.74%	1.16	3.34	2.2	65.87%	1.14
16	Thenzawl	3.16	0	2.24	2.24	70.89%	0.92	3.25	2.31	71.08%	0.94
17	Sairang	2.77	0	1.81	1.81	65.34%	0.96	2.91	1.9	65.29%	1.01
18	Ngopa	2.48	0	1.73	1.73	69.76%	0.75	2.5	1.79	71.60%	0.71
19	Bairabi	1.85	0	1.09	1.09	58.92%	0.76	1.89	1.2	63.49%	0.69
20	N. Vanlaiphai	1.53	0	1.11	1.11	72.55%	0.42	1.61	1.16	72.05%	0.45
21	Darlawn	1.56	0	1.01	1.01	64.74%	0.55	1.59	1.07	67.30%	0.52
22	Zawlnuam	1.72	0	1.13	1.13	65.70%	0.59	1.76	1.19	67.61%	0.57
23	Farkawn	1.34	0	0.97	0.97	72.27%	0.37	1.38	0.99	71.74%	0.39

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24	Kawthah	0.92	0	0.68	0.68	73.91%	0.24	0.94	0.7	74.47%	0.24
25	W. Phaileng	1.23	0	0.79	0.79	64.23%	0.44	1.27	0.84	66.14%	0.43
26	Khawhai	1.10	0	0.77	0.77	70.00%	0.33	1.21	0.8	66.12%	0.41
27	Biate	1.09	0	0.7	0.7	64.22%	0.39	1.15	0.78	67.83%	0.37
28	Phullen	1.12	0	0.75	0.75	66.96%	0.37	1.17	0.78	66.67%	0.39
29	Rural	109.68	0	102	102	93.00%	7.68	110	103.2	93.82%	6.8
<b>GRAND TOTAL</b>		<b>389.29</b>	<b>113.67</b>	<b>205.58</b>	<b>319.25</b>	<b>82.01%</b>	<b>70.04</b>	<b>398.15</b>	<b>330.5</b>	<b>83.01%</b>	<b>67.65</b>

  
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#### 4. LEGACY WASTE MANAGEMENT

Legacy waste remediation for ULBs of Mizoram- Preliminary activities are being initiated. The Detailed Project Reports with action plan are being prepared by the respective Urban Local Bodies. Remediation of Legacy Waste in the old dumping ground at Tuirial has been completed and the landfill has been covered and reclaimed by vegetation and trees, transforming it into a green space (1598.6 sq. meter had been bio-mined and the rest is covered in landfill). Remediation at Aizawl completed on 5<sup>th</sup> May 2021 in accordance with Solid Waste Management Rules, 2016. Planting of trees have been complied, and the site is covered in vegetation. Mitigation of foul smell has been complied. Legacy Dumpsite at Rengte tlangsang was closed and remediation of 60,000 MT of Legacy Waste at Kolasib by way of landfill method has been completed on 31<sup>st</sup> May 2023 as per guidelines prescribed by CPCB with funds from SBM(U). Progress in relation to Legacy Waste Management as per the prescribed format by the Hon'ble NGT is enclosed herewith as Annexure II, and the summary of the Progress report is depicted in Table 5

**Table 5 Summary of the status: legacy waste management in Mizoram (urban towns)**

Location	Total Estimated Area of Legacy Waste to be cleared (Sq.m)	Status Upto Dec,24	Present Status August,25
Tuirial, Aizawl	150000	1598.6 Sq.m had been bio mined	Dumpsites closed and covered by vegetation
Rengte tlangsang, Kolasib	35000	34000 Sq.m had been landfilled.	Dumpsite closed and covered by vegetation.

#### 5. LIQUID WASTE MANAGEMENT

The state is at its very initial stage of setting up liquid waste management for used water. However, the state has made notable progress in setting up and operation of treatment plants. Apart from the conventional septic tanks and soak pits, Faecal Sludge Treatment Plants are proposed to be set up in all urban towns with a capacity designed to cater the nearby towns and villages. Due to peculiar topography of the hilly regions, treatment of Grey Water remains a huge challenge. The state has taken up advice from CPHEEO under SBM-U and started a pilot project for on-site grey water treatment using Constructed Wetland Method, and work has commenced.

Progress in relation to Liquid Waste Management as per the prescribed format by the Hon'ble NGT is enclosed herewith as Annexure III, and the summary of the Progress report is enclosed in Table 6.

**Table 6 Summary of the status of liquid waste management in Mizoram as on 31<sup>st</sup> August, 2025**

Location	Projected population 2021	Estimated sewage generation in MLD
Urban	638722	31.37
Rural	632013	20.44
<b>Total</b>	<b>1270735</b>	<b>51.81</b>

Sl.No.	Particulars	Capacity in MLD
1	Total Sewage Generation (in MLD)	51.81
2	Existing Treatment Facilities capable of treating the sewage presently (in	10

Sl.No.	Particulars	Capacity in MLD
	MLD) only for Aizawl city	
3	Bio-digesters under PHED	3.35
4	Community Soak pit under PHED	3.2
5	Faecal Sludge Management (FSM) at Champhai	0.28

### 5.1 ACTION PLAN TO MEET GAP IN TREATMENT:

- I. Approved action plan to construct 23 Nos. of Sewage Treatment Plant (STP) with total capacity of 27 MLD under SBM (Urban). Consultant has been engaged for preparation of DPR, and site verification has commenced for preparation of DPR.
- II. Approved action plan to construct 23 Nos. of Faecal Sludge Treatment Plant (FSTP) with total capacity of 0.33 MLD under SBM (Urban). Consultant has been engaged for preparation of DPR, and site verification has commenced for preparation of DPR.
- III. Four (4). Nos. of FSM is to be constructed in four districts of Mizoram with target capacity of 2.0 MLD under SBM (Grameen).

## 6. RING FENCED ACCOUNT

The State Government in compliance with the Hon'ble NGT direction vide order dated 13<sup>th</sup> January, 2025 has put in all efforts and has been able to collect the requisite committed fund to meet the expenditure bridging the gap in solid waste management. The details are as follows: - i) Funds collected and placed in the Ring-fenced account and operated by the Chief Secretary, Govt. of Mizoram, (ii) Sum utilized from the Ring-fenced Account for the aforesaid purpose are enclosed as **Annexure 7**

  
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## Annexure 1 Progress in Solid Waste Management

Names of Districts	Waste Generation (TPD) District Wise	Method of Treatment in the District and its destination			Break up details of waste processing District wise					Action Plan to Process 100% Waste		
		a)	b)	c)	Energy Plants (Waste to Energy Plants)	Bio compost Units	Used in cement Units	Landfill sites	Other uses of inert	Timelines	Budget outlay	Proposal
		Organic material (Wet Waste)	Inerts	RDF								
(i)	(ii)	(iv)			(v)					(vi)		
Aizawl	157.2	Wet waste of 80.41 TPD is treated at the SWMC by mechanical composting and sold in retail outlets; and also used as animal feeds and for home/community composting. 1. Composting – 15 TPD 2. Animal feed –30 TPD 3. Mechanical/vermi composting – 35.41 TPD	15.56 TPD of inerts is sent to the landfill	Dry wastes of 33.73 TPD is baled for RDF, and also shredded, baled at the SWMC and sold to scrap dealers. 1. Baled for RDF – 19.15 TPD 2. Baled and sold to scrap dealers – 14.58 TPD	NIL	Mechanical Compost with a capacity of 50 TPD at SWMC Tuirial. Vermicomposting with a capacity of 22 TPD.	RDF sent outside the state for use in cement factory.	Existing capacity of 44 TPD	NIL	12 months	Rs. 4.42 Cr allocated for improvement of SWMC at Tuirial	1. Improvement of sanitary Landfill 2. Enhancement of capacity of wet waste processing.
Lunglei	22.50	Wet waste of 16.0 TPD is treated through individual and Community level Composting, and used as animal feed. 1. Composting – 4 TPD 2. Animal feed –12 TPD	Plan is to be proposed	2 TPD of recyclable items such as aluminium, iron, paper products sold to scrap dealers.	NIL	NA	NA	SLF to be set up under SBM(U) 2.0 (cluster approach)	NIL	12 months	Rs 4.24 cr for construction of SWMC at Pukpui, Lunglei	Setting up of MRF, mechanical composting and procurement of machineries
Kolasib	12.3	Wet waste of 6 TPD is treated: at the SWMC by vermicomposting; used as animal feeds and for home/community composting. 1. Home Composting – 2 TPD 2. Animal feed –3 TPD 3. Vermi composting – 1 TPD	Plan is to be proposed	Dry wastes of 4.9 TPD is baled for RDF, and also shredded, baled at the SWMC and sold to scrap dealers. 1. Baled for RDF – 1.2 TPD 2. Baled and sold to scrap dealers – 3.7 TPD	NIL	NA	RDF sent outside the state for use in cement factory.	SLF to be set up under SBM(U) 2.0 (cluster approach)	NIL	12 months	Rs 60 lakh for setting up of sanitary landfill.	Upgradation of existing facilities. Setting up of sanitary landfill.
Champhai	15.3	Wet waste of 9 TPD is treated through individual and Community level Composting, and used as animal feed. 1. Composting – 2 TPD 2. Animal feed – 7	Plan is to be proposed	4 TPD of recyclable items such as aluminium, iron, paper products sold to scrap dealers.	NIL	NA	NA	SLF to be set up under SBM(U) 2.0 (cluster approach)	NIL	12 months	Rs 1.40 cr for procurement of machineries and setting up sanitary landfill.	Procurement of machineries & plant. Setting up of sanitary landfill.

Names of Districts	Waste Generation (TPD) District Wise	Method of Treatment in the District and its destination			Break up details of waste processing District wise					Action Plan to Process 100% Waste		
		a)	b)	c)	Energy Plants (Waste to Energy Plants)	Bio compost Units	Used in cement Units	Landfill sites	Other uses of inert	Timelines	Budget outlay	Proposal
		Organic material (Wet Waste)	Inerts	RDF								
		TPD										
Serchhip	10.5	Wet waste of 4 TPD is treated through individual and Community level Composting, and used as animal feed. 1. Composting – 1 TPD 2. Animal feed – 3 TPD	Plan is to be proposed	1.8 TPD of recyclable items such as aluminium, iron, paper products sold to scrap dealers.	NIL	NA	NA	SLF to be set up under SBM(U) 2.0 (cluster approach)	NIL	12 months	Rs 2.54 cr for construction of SWMC	Setting up of MRF, mechanical composting, procurement of machineries and setting up of sanitary landfill
Mamit	6.3	Wet waste of 3 TPD is treated through individual and Community level Composting, and used as animal feed. 1. Composting – 1 TPD 2. Animal feed – 2 TPD	Plan is to be proposed	1.2 TPD of recyclable items such as aluminium, iron, paper products sold to scrap dealers.	NIL	NA	NA	SLF to be set up under SBM(U) 2.0 (cluster approach)	NIL	12 months	Rs 1.29 cr for construction of SWMC	Setting up of MRF, mechanical composting, procurement of machineries and setting up of sanitary landfill
Saitual	6.1	Wet waste of 3 TPD is treated through individual and Community level Composting, and used as animal feed. 1. Composting – 1 TPD 2. Animal feed – 2 TPD	Plan is to be proposed	1.2 TPD of recyclable items such as aluminium, iron, paper products sold to scrap dealers.	NIL	NA	NA	SLF to be set up under SBM(U) 2.0 (cluster approach)	NIL	6 months	Rs 4.22 cr for construction of SWMC	Setting up of MRF, mechanical composting, procurement of machineries and setting up of sanitary landfill
Khawzawl	5.1	Wet waste of 3 TPD is treated through individual and Community level Composting, and used as animal feed. 1. Composting – 1 TPD 2. Animal feed – 2 TPD	Plan is to be proposed	1.5 TPD of recyclable items such as aluminium, iron, paper products sold to scrap dealers.	NIL	NA	NA	SLF to be set up under SBM(U) 2.0 (cluster approach)	NIL	12 months	Rs 2.11 cr for construction of SWMC	Setting up of MRF, mechanical composting, procurement of machineries and setting up of sanitary landfill
Hnahthial	2.3	Wet waste of 1 TPD is treated through individual and Community level Composting, and used as animal feed.	Plan is to be proposed	0.9 TPD of recyclable items such as aluminium, iron, paper products sold to scrap dealers.	NIL	NA	NA	SLF to be set up under SBM(U) 2.0 (cluster approach)	NIL	12 months	Rs 1.97 cr for construction of SWMC	Setting up of MRF, mechanical composting, procurement of machineries and setting up of sanitary landfill

Names of Districts	Waste Generation (TPD) District Wise	Method of Treatment in the District and its destination			Break up details of waste processing District wise					Action Plan to Process 100% Waste		
		a)	b)	c)	Energy Plants (Waste to Energy Plants)	Bio compost Units	Used in cement Units	Landfill sites	Other uses of inert	Timelines	Budget outlay	Proposal
		Organic material (Wet Waste)	Inerts	RDF								
Lawngtlai	6.6	Wet waste of 4 TPD is treated through individual and Community level Composting, and used as animal feed. 1. Composting – 1 TPD 2. Animal feed – 3 TPD	Plan is to be proposed	1.4 TPD of recyclable items such as aluminium, iron, paper products sold to scrap dealers.	NIL	NA	NA	SLF to be set up under SBM(U) 2.0 (cluster approach)	NIL	12 months	Rs 4.24 cr for construction of SWMC	Setting up of MRF, mechanical composting, procurement of machineries and setting up of sanitary landfill
Siaha	7.9	Wet waste of 4 TPD is treated through individual and Community level Composting, and used as animal feed. 1. Composting – 1 TPD 2. Animal feed – 3 TPD	Plan is to be proposed	1.2 TPD of recyclable items such as aluminium, iron, paper products sold to scrap dealers.	NIL	NA	NA	SLF to be set up under SBM(U) 2.0 (cluster approach)	NIL	12 months	Rs 4.41 cr for construction of SWMC	Setting up of MRF, mechanical composting, procurement of machineries and setting up of sanitary landfill
Lengpui	2.05	Wet waste of 2 TPD is treated through individual and Community level Composting, and used as animal feed.	Proposed as cluster with nearest SLF	0.42 TPD of recyclable items such as aluminium, iron, paper products sold to scrap dealers.	NIL	NIL	NIL	NA	NIL	12 months	Rs. 0.61 cr for construction of SWMC	Setting up of Material Recovery Facility
Tlabung	2.05	Wet waste of 1 TPD is treated through individual and Community level Composting, and used as animal feed.	Proposed as cluster with nearest SLF	0.24 TPD of recyclable items such as aluminium, iron, paper products sold to scrap dealers.	NIL	NIL	NIL	NA	NIL	12 months	Rs. 0.67 cr for construction of SWMC	Setting up of Material Recovery Facility
Vairengte	4.53	Wet waste of 2 TPD is treated through individual and Community level Composting, and used as animal feed.	Proposed as cluster with nearest SLF	1.13 TPD of recyclable items such as aluminium, iron, paper products sold to scrap dealers.	NIL	NIL	NIL	NA	NIL	12 months	Rs. 0.64 cr for construction of SWMC	Setting up of Material Recovery Facility
Kawnpui	3.34	Wet waste of 2 TPD is treated through individual and Community level Composting, and used as animal feed.	Proposed as cluster with nearest SLF	0.2 TPD of recyclable items such as aluminium, iron, paper products sold to scrap dealers.	NIL	NIL	NIL	NA	NIL	12 months	Rs. 0.61 cr for construction of SWMC	Setting up of Material Recovery Facility
Thenzawl	3.25	Wet waste of 2 TPD is treated through individual and Community level	Proposed as cluster with nearest SLF	0.31 TPD of recyclable items such as aluminium, iron, paper products sold to scrap dealers.	NIL	NIL	NIL	NA	NIL	12 months	Rs. 0.68 cr for construction of SWMC	Setting up of Material Recovery Facility

Names of Districts	Waste Generation (TPD) District Wise	Method of Treatment in the District and its destination			Break up details of waste processing District wise					Action Plan to Process 100% Waste		
		a)	b)	c)	Energy Plants (Waste to Energy Plants)	Bio compost Units	Used in cement Units	Landfill sites	Other uses of inert	Timelines	Budget outlay	Proposal
		Organic material (Wet Waste)	Inerts	RDF								
		Composting, and used as animal feed.										
Sairang	2.91	Wet waste of 1 TPD is treated through individual and Community level Composting, and used as animal feed.	Proposed as cluster with nearest SLF	0.9 TPD of recyclable items such as aluminium, iron, paper products sold to scrap dealers.	NIL	NIL	NIL	NA	NIL	12 months	Rs. 0.64 cr for construction of SWMC	Setting up of Material Recovery Facility
Ngopa	2.5	Wet waste of 1 TPD is treated through individual and Community level Composting, and used as animal feed.	Proposed as cluster with nearest SLF	0.79 TPD of recyclable items such as aluminium, iron, paper products sold to scrap dealers.	NIL	NIL	NIL	NA	NIL	12 months	Rs. 0.64 cr for construction of SWMC	Setting up of Material Recovery Facility
Bairabi	1.89	Wet waste of 1 TPD is treated through individual and Community level Composting, and used as animal feed.	Proposed as cluster with nearest SLF	0.2 TPD of recyclable items such as aluminium, iron, paper products sold to scrap dealers.	NIL	NIL	NIL	NA	NIL	12 months	Rs. 0.62 cr for construction of SWMC	Setting up of Material Recovery Facility
North Vanlaipha i	1.61	Wet waste of 1 TPD is treated through individual and Community level Composting, and used as animal feed.	Proposed as cluster with nearest SLF	0.16 TPD of recyclable items such as aluminium, iron, paper products sold to scrap dealers.	NIL	NIL	NIL	NA	NIL	12 months	Rs. 0.55 cr for construction of SWMC	Setting up of Material Recovery Facility
Darlawn	1.59	Wet waste of 1 TPD is treated through individual and Community level Composting, and used as animal feed.	Proposed as cluster with nearest SLF	0.07 TPD of recyclable items such as aluminium, iron, paper products sold to scrap dealers.	NIL	NIL	NIL	NA	NIL	12 months	Rs. 0.66 cr for construction of SWMC	Setting up of Material Recovery Facility
Zawlnuam	1.76	Wet waste of 1 TPD is treated through individual and Community level Composting, and used as animal feed.	Proposed as cluster with nearest SLF	0.19 TPD of recyclable items such as aluminium, iron, paper products sold to scrap dealers.	NIL	NIL	NIL	NA	NIL	12 months	Rs. 0.56 cr for construction of SWMC	Setting up of Material Recovery Facility
Farkawn	1.38	Wet waste is treated through individual and Community level Composting, and used as animal feed.	Proposed as cluster with nearest SLF	Recyclable items such as aluminium, iron, paper products sold to scrap dealers.	NIL	NIL	NIL	NA	NIL	12 months	Rs. 0.58 cr for construction of SWMC	Setting up of Material Recovery Facility
Kawrthah	0.94	Wet waste is treated through individual and Community level Composting, and used as animal feed.	Proposed as cluster with nearest SLF	Recyclable items such as aluminium, iron, paper products sold to scrap dealers.	NIL	NIL	NIL	NA	NIL	12 months	Rs. 0.48 cr for construction of SWMC	Setting up of Material Recovery Facility

Names of Districts	Waste Generation (TPD) District Wise	Method of Treatment in the District and its destination			Break up details of waste processing District wise					Action Plan to Process 100% Waste		
		a)	b)	c)	Energy Plants (Waste to Energy Plants)	Bio compost Units	Used in cement Units	Landfill sites	Other uses of inert	Timelines	Budget outlay	Proposal
		Organic material (Wet Waste)	Inerts	RDF								
W. Phaileng	1.27	Wet waste is treated through individual and Community level Composting, and used as animal feed.	Proposed as cluster with nearest SLF	Recyclable items such as aluminium, iron, paper products sold to scrap dealers.	NIL	NIL	NIL	NA	NIL	12 months	Rs. 0.56 cr for construction of SWMC	Setting up of Material Recovery Facility
Khawhai	1.21	Wet waste is treated through individual and Community level Composting, and used as animal feed.	Proposed as cluster with nearest SLF	Recyclable items such as aluminium, iron, paper products sold to scrap dealers.	NIL	NIL	NIL	NA	NIL	12 months	Rs. 0.56 cr for construction of SWMC	Setting up of Material Recovery Facility
Biate	1.15	Wet waste is treated through individual and Community level Composting, and used as animal feed.	Proposed as cluster with nearest SLF	Recyclable items such as aluminium, iron, paper products sold to scrap dealers.	NIL	NIL	NIL	NA	NIL	12 months	Rs. 0.56 cr for construction of SWMC	Setting up of Material Recovery Facility
Phullen	1.17	Wet waste is treated through individual and Community level Composting, and used as animal feed.	Proposed as cluster with nearest SLF	Recyclable items such as aluminium, iron, paper products sold to scrap dealers.	NIL	NIL	NIL	NA	NIL	12 months	Rs. 0.54 cr for construction of SWMC	Setting up of Material Recovery Facility



## Annexure 2 Progress in Legacy Waste Management

(i)	(ii)	(iii)	(iv)	(v)	(vi)				(vi)	(vii)	(viii)	(ix)
					Composition of the waste							
Names of Districts	Legacy waste site (District wise)	Name of town	Area covered by the legacy waste (District wise in sq.m)	Quantity of the Waste (in MT) in each site (Population x per capita waste generation in grams)/10 <sup>6</sup>	a) Inerts (%) (Construction Waste, Wood, Glass, etc) (@10%)	b) Compost (%) organic (@20%)	c) (%) Plastic (@70%)	d) If any other material (%)	Process adopted to remediate at each site	Timelines to process at each site	Final destination of the components at (v)	Action plan to remediate and recover the sites at (iii) (in sq km) with earmarked Budget (District Wise)
Aizawl	Tuirial	Aizawl	1598	NIL	NIL	NIL	NIL	NIL	NIL	NIL	Tuirial SWMC	
	Sairang Vengthar	Sairang	4854	1.83	0.18	0.37	1.28	NIL	Bioremediation			
	Lawngzawl Ram	Lengpui	6400	2.42	0.24	0.48	1.69	NIL		24 months	Lengpui SWMC, SLF at Tuirial	
	Thenmual	Darlawn	5020	1.13	0.11	0.23	0.79	NIL		24 months	Darlawn SWMC, SLF at Tuirial	
Lunglei	Riangvai Thlanmual	Lunglei	12400	17.5	1.75	3.50	12.25	NIL		26 months	Lunglei SWMC & Lunglei SLF	Action Plan under preparation
	Kawrpui chhuah	Tlabung	4236	1.4	0.14	0.28	0.98	NIL	24 months	Tlabung SWMC & Lunglei SLF		
Kolasib	Dihmun Tlang	Kolasib	16310	NIL	NIL	NIL	NIL	NIL	NIL	NIL		
	Zotlang Ram	N. Kawnpui	4300	2.37	0.24	0.47	1.66	NIL	Bioremediation	24 months	Kawnpui SWMC & Kolasib SLF	Action Plan under preparation
	Tuidai Phai Kawng	Vairengte	8400	3.24	0.32	0.65	2.27	NIL		26 months	Vairengte SWMC & Kolasib SLF	
	Zophai Road	Bairabi	6600	1.33	0.13	0.27	0.93	NIL		24 months	Bairabi SWMC & Kolasib SLF	
Champhai	Mualkawi Ram	Champhai	11500	10.05	1.01	2.01	7.04	NIL		26 months	Champhai SWMC & Champhai SLF	
	Minte Ram	Farkawn	6245	0.98	0.10	0.20	0.69	NIL	24 months	Farkawn SWMC & Champhai SLF		
Serchhip	Tualthahmual, Chhiahtlang	Serchhip	15400	6.49	0.65	1.30	4.54	NIL	Bioremediation	26 months	Serchhip SWMC & Serchhip SLF	Action Plan under preparation
	Kikawt	N Vanlaiphai	4840	1.11	0.11	0.22	0.78	NIL		24 months	N. Vanlaiphai SWMC & Serchhip SLF	
	Thlawinem Ram	Thenzawl	8340	2.23	0.22	0.45	1.56	NIL		24 months	Thenzawl SWMC & Serchhip SLF	
Mamit	Vaiza Ram	Mamit	9600	3.57	0.36	0.71	2.50	NIL	Bioremediation	24 months	Mamit SWMC & Mamit SLF	Action Plan under preparation
	Mauhak	W. Phaileng	4856	0.85	0.09	0.17	0.60	NIL		24 months	W. Phaileng SWMC & Mamit SLF	
	Ramrikawn	Kawrthah	6800	0.51	0.05	0.10	0.36	NIL		24 months	Kawrthah SWMC & Mamit SLF	
	Mauhak	Zawlnuam	8560	1.15	0.12	0.23	0.81	NIL		24 months	Zawlnuam SWMC & Mamit SLF	
Saitual	Ramlaitui Mual	Saitual	14400	3.57	0.36	0.71	2.50	NIL	Bioremediation	26 months	Saitual SWMC & Saitual SLF	Action Plan under preparation
	YMA Ram	Phullen	5400	0.71	0.07	0.14	0.50	NIL		24 months	Phullen SWMC & Saitual SLF	
	Sekah Mual	Ngopa	7600	1.75	0.18	0.35	1.23	NIL		24 months	Ngopa SWMC & Saitual SLF	

(i)	(ii)	(iii)	(iv)	(v)	(vi)				(vi)	(vii)	(viii)	(ix)
					Composition of the waste							
Names of Districts	Legacy waste site (District wise)	Name of town	Area covered by the legacy waste (District wise in sq.m)	Quantity of the Waste (in MT) in each site (Population x per capita waste generation in grams)/10 <sup>6</sup> )	a) Inerts (%) (Construction Waste, Wood, Glass, etc) (@10%)	b) Compost (%) organic (@20%)	c) (%) Plastic (@70%)	d) If any other material (%)	Process adopted to remediate at each site	Timelines to process at each site	Final destination of the components at (v)	Action plan to remediate and recover the sites at (iii) (in sq km) with earmarked Budget (District Wise)
Khawzawl	Melkhat	Khawzawl	14235	3.38	0.34	0.68	2.37	NIL		26 months	Khawzawl SWMC & Khawzawl SLF	Action Plan under preparation
	Bualpui Zau	Biate	4600	0.7	0.07	0.14	0.49	NIL		24 months	Biate SWMC & Khawzawl SLF	
	Hmunsam	Khawhai	5300	0.74	0.07	0.15	0.52	NIL		24 months	Khawhai SWMC & Khawzawl SLF	
Hnahthial	Haulawng Road	Hnahthial	16200	2.21	0.22	0.44	1.55	NIL		26 months	Hnahthial SWMC & SLF	Action Plan under preparation
Lawngtlai	KMMTTP Road	Lawngtlai	12300	6.39	0.64	1.28	4.47	NIL		26 months	Lawngtlai SWMC & Hnahthial SLF	Action Plan under preparation
Siaha	Meisatla, T. Ferry Road	Siaha	13400	7.71	0.77	1.54	5.40	NIL		26 months	Siaha SWMC & Siaha SLF	Action Plan under preparation



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## Annexure 3 Progress in Liquid Waste Management

(i) Names of District	(ii) Population		(iii) Sewage Generation in MLD		(iv) Details of Treatment of Sewage (District Wise)					(v) Details of disposal of untreated Sewage (in MLD) (District Wise)					(vi) Action Plan to treat untreated sewage (District Wise)		(vii) Action taken against the defaulting authority				
	Urban	Rural	Urban	Rural	By STP (MLD)	Type of STP	Disinfection method in STP	Discharge Water Quality from STP including Faecal & E-Coli	Other mode of Treatment (MLD)	(a) Final Destination of Discharge of untreated sewage	(b) If (a) above is let out in its quality					Time Lines	Budget Outlay (Cr)	EC imposed	Show cause notice issued	Closure notice issued	Other action taken
											Wet land	Pond	River	Sea	Other Water body						
Aizawl	333474	329971	16.34	10.47	0.448 MLD Currently there is one Sewage Treatment Plant in Aizawl with a capacity of 10 MLD	Sequencing batch reactors	Chlorination	Online Continuous Effluent Monitoring System and connected to CPCB server. Effluent samples are sent to PHED Lab for Faecal and E-coli analysis.	1. Bio digesters introduced for communal usage under SIPMIU 2. Under AMRUT 2.0, small bore sewer system with STP facility is proposed for densely populated area	NA	No Data	No Data	No Data	No Data	No Data	1 year	39.22 cr under sewerage and Septage management in AMRUT	NIL	27	5 (copy enclosed at annexure)	Consent revoked-1 Consent Rejected-1 Direction served-1 (copy enclosed)
Lunglei	66032	65339	3.24	2.16	1. Community and individual level of soak pit for grey water management and for black water management, twin pit for individual toilet has been proposed in rural areas. 2. In urban areas, FSTP will be constructed for treatment of black water and constructed wetland method will be used for treatment of grey water under SBM(U) 2.0.	Plan is to be finalized, DPR preparation is ongoing under SBM (U)	NA	NA	Households equipped with septic tank with twin soak pit to ensure safely disposal of sewage	NA	No Data	No Data	No Data	No Data	No Data	2 years	1.Rs. 280 per capita in convergence with 15 FC (70:30) as per SBM(G) guideline in rural areas 2. In urban areas, 11 cr had been sanctioned under SBM(U) 2.0	NA	NA	NA	NA
Kolasib	50277	49749	2.46	1.64						NA	No Data	No Data	No Data	No Data	No Data			NA	NA	NA	NA
Champhai	38514	38114	1.89	1.26						NA	No Data	No Data	No Data	No Data	No Data			NA	NA	NA	NA
Serchhip	34342	33980	1.68	1.12						NA	No Data	No Data	No Data	No Data	No Data			NA	NA	NA	NA
Mamit	21213	20990	1.04	0.69						NA	No Data	No Data	No Data	No Data	No Data			NA	NA	NA	NA
Saitual	21042	20821	1.03	0.69						NA	No Data	No Data	No Data	No Data	No Data			NA	NA	NA	NA
Khawzawl	16846	16669	0.90	0.55						NA	No Data	No Data	No Data	No Data	No Data			NA	NA	NA	NA
Hnahthial	7711	7627	0.38	0.25						NA	No Data	No Data	No Data	No Data	No Data			NA	NA	NA	NA
Lawngtlai	22340	22106	1.09	0.73						NA	No Data	No Data	No Data	No Data	No Data			NA	NA	NA	NA
Siaha	26931	26647	1.32	0.88						NA	No Data	No Data	No Data	No Data	No Data			NA	NA	NA	NA

## Annexure 4 Current Status of Construction of Solid Waste Management Centre In Mizoram

Sl. No	Name of District/Town	Proposed processing capacity (TPD)	Proposed MRF (TPD)	Area of Facility (Sq.m)	DPR Amount (in crore)	Status	Work progress (%)	Tentative date of completion
1	Champhai	3	7	52642	2.88	Construction Completed	100	Machinery procurement in progress ( <i>Tender Notice NO:11/DTE(UD&amp;PA)/Tech/2025-2026, Dated Aizawl the 13th May 2025</i> ) expected to operate by January 31 <sup>st</sup> 2026
2	Lunglei I	6	16	24270	12.98	Construction Completed	100	Machinery procurement in progress ( <i>Tender Notice NO:11/DTE(UD&amp;PA)/Tech/2025-2026, Dated Aizawl the 13th May 2025</i> ) expected to operate by January 31 <sup>st</sup> 2026
3	Lunglei II	6	16	24270	12.98	Beam work upto ground level for MRF Building completed. Laying of shuttering for slab work under process.	30	September 2026
4	Saitual	3	7	20533	6.98	RCC tank work under process. MRF building column work completed.	27	September 2026
5	Lawngtlai	3	7	60000	6.97	Plastering of Site office under process. Foundation and Column work upto Basement Completed.	28	September 2026
6	Siaha	3	7	177408	6.98	Laying of foundation For MRF Building completed. Beam work on Basement under process. Widening of approach road under process.	23	September 2026
7	West Phaileng	2	4	4856	0.56	Contractor selected	NA	July 2026
8	Thenzawl	2	6	25398	0.68	Contractor selected	NA	July 2026
9	Lengpui	2	6	20000	0.61	Contractor selected	NA	July 2026
10	Sairang	2	6	4854	0.64	Contractor selected	NA	July 2026
11	Phullen	2	4	490	0.54	Contractor selected	NA	July 2026
12	Hnahthial	3	7	50000	2.76	Tender floated ( <i>NIT No. 43/DTE(UD&amp;PA)/Tech/2025-2026 dated 01 .08.2025</i> )	NA	December 2026
13	Mamit	3	7	40000	2.03	Contractor selected	NA	December 2026
14	Serchhip	3	7	26000	3.33	Contractor selected	NA	December 2026
15	Khawzawl	3	7	40000	3.18	Tender floated ( <i>NIT No. 43/DTE(UD&amp;PA)/Tech/2025-2026 dated 01 .08.2025</i> )	NA	December 2026
16	Biate	2	4	12700	0.56	Contractor selected	NA	July 2026
17	Khawhai	2	4	6000	0.56	Contractor selected	NA	July 2026
18	Farkawn	2	4	6245	0.58	Contractor selected	NA	July 2026
19	Darlawn	2	6	450	0.66	Contractor selected	NA	July 2026
20	Zawlnuam	2	6	26500	0.56	Contractor selected	NA	July 2026
21	Bairabi	2	6	200	0.62	Contractor selected	NA	July 2026
22	Ngopa	2	6	5000	0.64	Contractor selected	NA	July 2026
23	Vairengte	2	6	900	0.64	Contractor selected	NA	July 2026
24	Tlabung	2	6	3236	0.67	Contractor selected	NA	July 2026
25	Kawrthah	2	4		0.48	Work to commence soon	NA	July 2026
26	Kawnpui	2	6	900	0.61	Work to commence soon	NA	July 2026
27	N Vanlaiphai	2	4	1680	0.55	Work to commence soon	NA	July 2026

## Annexure 5 Cluster Approach for Used Water Management under SBM(U) 2.0

Sl. No	Name of Target Location for setting up Treatment Plant	Clustered Urban Areas	Treatment System adopted
1	Lunglei	-	<ul style="list-style-type: none"> <li>2 Co-Treatment System (STP)</li> </ul>
2	Kolasib	Kolasib, N. Kawnpui, Vairengte & Bairabi	<ul style="list-style-type: none"> <li>1 Co-Treatment System (STP) in Kolasib.</li> <li>Grey Water Treatment System to be adopted in N. Kawnpui, Vairengte &amp; Bairabi.</li> </ul>
3	Champhai	-	<ul style="list-style-type: none"> <li>1 Co-Treatment System (STP) in Champhai.</li> <li>Convergence meeting with PHED be proposed for utilizing the existing plant constructed and upgrading into FSTP.</li> </ul>
4	Mamit	-	<ul style="list-style-type: none"> <li>1 Co-Treatment System (STP)</li> </ul>
5	Khawzawl	Khawzawl, Khawhai & Biate	<ul style="list-style-type: none"> <li>1 Co-Treatment System (STP) in Khawzawl.</li> <li>Grey Water Treatment System to be adopted in Khawhai &amp; Biate.</li> </ul>
6	Serchhip	Serchhip & Thenzawl	<ul style="list-style-type: none"> <li>1 Co-Treatment System in Sairang and Grey Water Treatment System to be adopt in Thenzawl.</li> </ul>
7	Saitual	-	<ul style="list-style-type: none"> <li>1 Co-Treatment System (STP)</li> </ul>
8	Hnahthial	-	<ul style="list-style-type: none"> <li>1 Co-Treatment System (STP)</li> </ul>
9	Lawngtlai	-	<ul style="list-style-type: none"> <li>1 Co-Treatment System (STP)</li> <li>1 FSTP set up under LADC. Convergence meeting be proposed with LADC for upgradation of the existing FSTP.</li> </ul>
10	Siaha	-	<ul style="list-style-type: none"> <li>1 Co-Treatment System (STP)</li> </ul>
11	Lengpui	Sairang & Lengpui	<ul style="list-style-type: none"> <li>1 Co-Treatment System (STP) in Sairang and Grey Water Treatment System to be adopt in Lengpui.</li> </ul>
12	Darlawn	-	<ul style="list-style-type: none"> <li>FSTP with Grey Water Treatment System</li> </ul>
13	Zawlnuam	-	<ul style="list-style-type: none"> <li>FSTP with Grey Water Treatment System</li> </ul>
14	N Vanlaiphai	-	<ul style="list-style-type: none"> <li>FSTP with Grey Water Treatment System</li> </ul>
15	Tlabung	-	<ul style="list-style-type: none"> <li>FSTP with Grey Water Treatment System</li> </ul>

**Note:** Tender for DPR Preparation for Used Water Management under SBM(U) 2.0 is already floated and finalized the agency (M/S-Radiant Pvt Ltd) by UD&PA department with Agreement No-B.14016/1/2024(SBM)-DTE(UD&PA) dated 30.08.2025



## Annexure 6 Special Drive and Interventions

### IEC & Behavioural changes:

Under IEC Component, workshop, awareness campaigns at state, city and town level in all urban areas in Mizoram covering topics on waste handling, segregation of waste, prohibition of littering, ODF+, Garbage Free City, Ban on Single Use Plastics, environmental conservation etc.

Following activities have been undertaken during FY 2024-2025: -

1. In order to conduct an intensive IEC and BCC campaign in all of Mizoram's urban towns during FY 2024–2025, Swachh Bharat Mission (Urban) 2.0 has teamed up with Save the Riparian, a group of environmental activists. Citizens of all ages participated in a "Jan Andolan" to clean up water bodies as a result of this effort. Prominent individuals, including the Mizoram Chief Minister, the UD&PA Minister, the Sports Minister, and other politicians, also volunteered and joined the cause. All of Mizoram's district headquarters as well as Aizawl's places of worship have seen intense IEC campaigns.



2. **Safai Apnao, Bimari Bhagao (SABB)**– An intensive Swachhata Drive for Monsoon Preparedness, in alignment with the Stop Diarrhoea Campaign during 15<sup>th</sup> July to 31<sup>st</sup> August, 2024 has been carried out in all urban towns of Mizoram focusing on (i) cleanliness drives (ii) advocacy and (iii) inter-departmental convergence as detailed out below: -

- No. of Cleanliness Drives- 234
- No. of Drives on Rainwater Harvesting – 158
- No. of Post Monsoon Awareness Drives – 146
- No. of NGOs/ Organizations involved – 280
- No. of People Mobilized – 24509
- Area Cleaned – 1277.35 sq km
- No. of views and impressions on social media – 19144



3. Swachh Bharat Mission (Urban) UD&PA Department and Swachh Bharat Mission (Grameen) PHE Department jointly organized the State Level Launching of Swachhata Hi Seva 2024 on 17.09.2024 at MYC Auditorium, MINECO. For the successful implementation of the campaign, State Steering Committee was constituted under the chairmanship of Chief Secretary in the State capital and District Steering Committee chaired by the respective Deputy Commissioners in all district headquarters. During SHS24 Campaign, over 520 activities were carried out in all urban areas and 270 cleanliness target unit (CTU) were identified and cleaned up. Health camps

for Sanitation Workers were conducted in all 28 urban towns of Mizoram in coordination with Health Department. More than 200 Swachhata Activities such as Waste to Art Competition, Swachhata Rally, Drawing/ Painting Competition, Essay Writing Competition, College Level Swachhata Competition, Swachh Food Stalls etc. were carried out. Swachhata Hi Seva culminated on 2nd October, 2024 with the celebration of Swachhata Diwas at State Level and District/ Town level.



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- 4. Mizoram Cleanliness Week 2024 was observed from 17th September to 2nd October, 2024 in all urban towns and all government establishments. Day wise Swachata activities were carried out during the Week. No Tolerance Day for Open dumping and spitting were also observed during Cleanliness Week.



- 5. Urban Development & Poverty Alleviation Department and its umbrella Departments - Aizawl Municipal Corporation and Aizawl Smart City Limited have prepared a 'Comprehensive Plan for Municipal Waste Management in Aizawl' which aims to make Aizawl, the cleanest city in India and beyond through whole of Department approach and partnerships with private entities and citizens. For smooth execution of the integrated Plan, Aizawl Faina Hmathlir (A vision for Clean Aizawl) programme was organized in Aizawl inviting representatives from all Local Councils within Aizawl Municipal area.



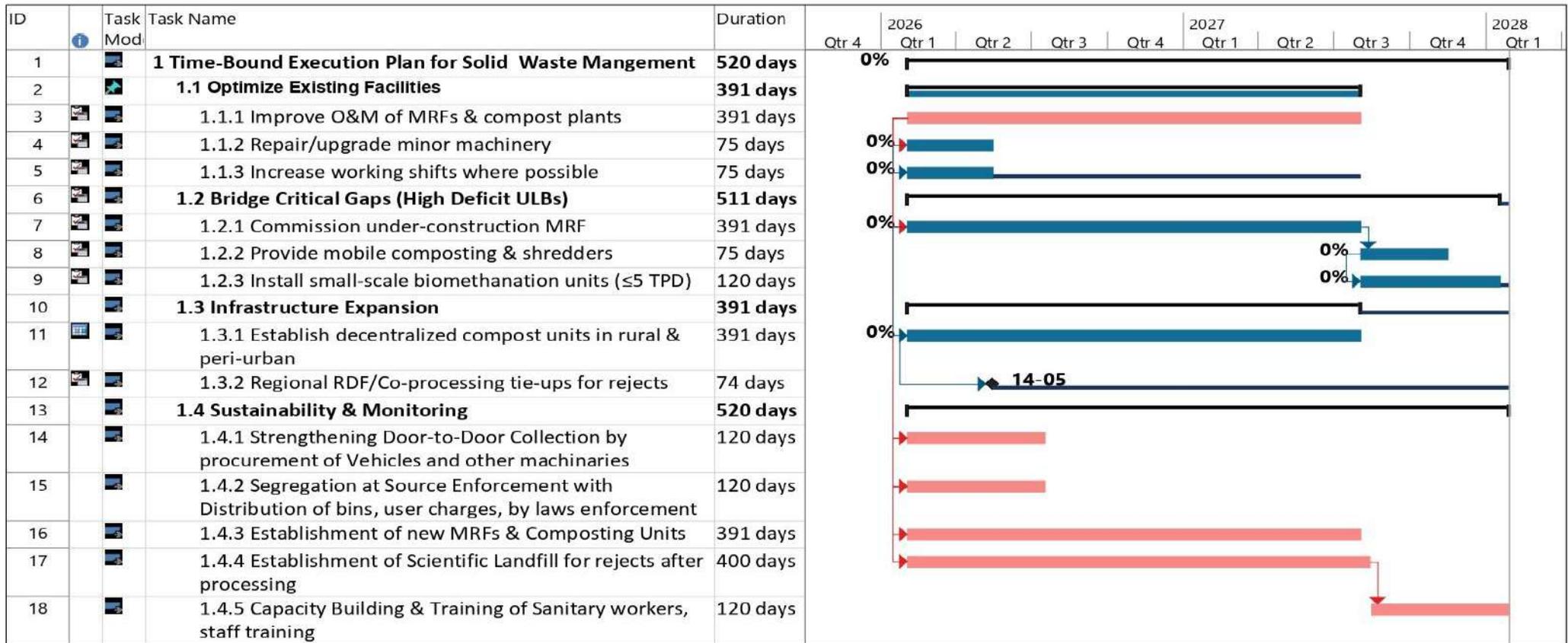
6. In line with the Comprehensive Plan on Solid Waste Management in Aizawl, a meeting with all Local Councils to chalk out a plan for House-to-House Campaign was organised during October 21 & 22, 2024 in all Local Councils in the presence of LC members and representatives of various NGOs and prominent citizens. A new Three-bin system for source segregation was introduced and distributed which is to be followed in Aizawl city from 1st January, 2025.
7. Mizoram Cleanliness Competition 2024 was kick started from 2nd October, 2024 in all urban towns of Mizoram which serves as a preparatory stage for Swachh Survekshan. This competition has been organized since 2017 to foster a healthy competition amongst the urban towns. It assessed the towns on various yardsticks on solid waste management, used water management, IEC activities, general cleanliness, Sanitation and environmental conservation. On-field assessment is now ongoing and the result is expected to be announced on January, 2025.

#### Annexure 7 Ring Fenced Amount Details

Sl. No	Particulars	Amount	Expenditure	Expenditure %
1	Siaha SWMC	₹ 6,98,29,000.00	₹ 1,44,08,719.00	20.63
2	Lunglei-2 SWMC	₹ 6,98,01,000.00	₹ 1,82,43,638.00	26.14
3	Lawngtlai SWMC	₹ 6,97,70,000.00	₹ 1,84,54,892.00	26.45
4	Saitual SWMC	₹ 6,98,00,000.00	₹ 2,66,44,586.00	38.17
5	Champhai SWMC	₹ 3,97,69,000.00	₹ 59,10,150.00	14.86
6	Improvement & Upgradation in various District	₹ 12,59,78,000.00	₹ 1,46,52,497.00	11.63
7	Tuirial SWMC	₹ 4,92,56,900.00	₹ 4,92,56,900.00	100
8	Hopper (2024-25)	₹ 45,21,000.00	₹ 45,21,000.00	100
9	District Offices	₹ 12,75,000.00	₹ 12,75,000.00	100
	<b>Total</b>	<b>₹ 49,99,99,900.00</b>	<b>₹ 15,33,67,382.00</b>	<b>48.65</b>

  
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Annexure 8 Time-bound execution plan-SWM



Time-Bound Execution Plan-SWM		Task	Manual Task	Deadline	Split	Duration-only	Critical	Milestone	Manual Summary Rollup	Critical Split	Summary	Progress	Project Summary	Start-only	Manual Progress	Inactive Task	Finish-only	Slack	Inactive Milestone	External Tasks	Inactive Summary	External Milestone
		[Blue bar]	[Blue bar]	[Green arrow]	[Dotted line]	[Grey bar]	[Red bar]	[Black diamond]	[Blue bar]	[Dotted line]	[Black bar]	[Black bar]	[Grey bar]	[Black bar]	[Black bar]	[White bar]	[Black bar]	[Black bar]	[White diamond]	[Grey bar]	[White bar]	[White diamond]

Annexure 9 Action Plan for Legacy Waste Remediation

ID	Task Mod	Task Name	Duration	Timeline															
				2026	2027			2028				2029							
				Qtr 4	Qtr 1	Qtr 2	Qtr 3	Qtr 4	Qtr 1	Qtr 2	Qtr 3	Qtr 4	Qtr 1	Qtr 2	Qtr 3	Qtr 4			
1		<b>1 Action Plan for Legacy Waste Remediation</b>	<b>832 days</b>	0%															
2		<b>1.1 Preparatory Phase</b>	<b>195 days</b>	[Gantt bar]															
3		1.1.1 Detailed Investigations-Geo-technical & Waste/Environm	75 days	[Gantt bar]															
4		1.1.2 Baseline Survey with detailed quantification and Waste Characterization/drone survey	75 days	[Gantt bar]															
5		1.1.3 Preparation of Feasibility Report and Approval	120 days	[Gantt bar]															
6		1.1.4 Selection of Contractor-Bid Process Management	75 days	[Gantt bar]															
7		<b>1.2 Site Development &amp; Infrastructure for Each Dumpsite</b>	<b>150 days</b>	[Gantt bar]															
8		1.2.1 Site fencing, approach road, and utilities	75 days	[Gantt bar]															
9		1.2.2 Deployment of Machinery	120 days	[Gantt bar]															
10		<b>1.3 Waste Remediation &amp; Processing</b>	<b>365 days</b>	[Gantt bar]															
11		1.3.1 Biomining-Operations	365 days	[Gantt bar]															
12		1.3.2 Transportation & Disposal of Bi-Products	365 days	[Gantt bar]															
13		<b>1.4 Monitoring &amp; Supervision</b>	<b>365 days</b>	[Gantt bar]															
14		1.4.1 Monthly Progress Reporting	365 days	[Gantt bar]															
15		<b>1.5 Site Closure &amp; Rehabilitation</b>	<b>112 days</b>	[Gantt bar]															
16		1.5.1 Site leveling & landscaping	75 days	[Gantt bar]															
17		1.5.2 Recovered Land Utilization Plan	30 days	[Gantt bar]															
18		1.5.3 Final Completion Report	7 days	[Gantt bar]															

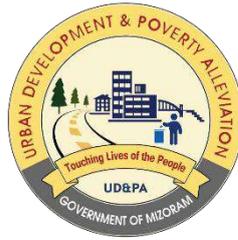
Action Plan for Legacy Waste Remediation	Task	[Blue bar]	Manual Task	[Blue bar]	Deadline	[Green arrow]
	Split	[Dotted line]	Duration-only	[Grey bar]	Critical	[Red bar]
	Milestone	[Diamond]	Manual Summary Rollup	[Blue bar]	Critical Split	[Dotted line]
	Summary	[Black bar]	Manual Summary	[Black bar]	Progress	[Black bar]
	Project Summary	[Grey bar]	Start-only	[Green bar]	Manual Progress	[Black bar]
	Inactive Task	[White bar]	Finish-only	[Green bar]	Slack	[Blue bar]
	Inactive Milestone	[White diamond]	External Tasks	[Grey bar]		
	Inactive Summary	[Grey bar]	External Milestone	[White diamond]		

Annexure 10 Time bound Action Plan for Sewage & Septage Water Management

ID	Task Mod	Task Name	Duration	2026				2027				2028				2029				
				Qtr 4	Qtr 1	Qtr 2	Qtr 3	Qtr 4	Qtr 1	Qtr 2	Qtr 3	Qtr 4	Qtr 1	Qtr 2	Qtr 3	Qtr 4	Qtr 1	Qtr 2	Qtr 3	
1		<b>1 Action Plan for Legacy Waste Remediation</b>	<b>880 days</b>	0%																
2		<b>1.1 Preparatory Phase</b>	<b>75 days</b>	0%																
3		1.1.1 Baseline Data Collection	75 days	0%																
4		1.1.2 Preparation of ULB Wise DPRs & Technology Selection for sewage and septage management and Approvals	75 days	0%																
5		<b>1.2 Infrastructure Creation</b>	<b>365 days</b>	0%																
6		1.2.1 Establishment of Decentralized Treatment Units for Sewage Water(DEWATS,Constructed Wetland)	365 days	0%																
7		1.2.2 Establishment of Fecal Sludge Treatment Plant (FSTP) / Co-treatment with STP for Black Water	365 days	0%																
8		<b>1.3 Treatment &amp; Disposal</b>	<b>365 days</b>	0%																
9		1.3.1 O&M Setup and O&M contract for FSTP/STP/DEWATS	365 days	0%																
10		1.3.2 Reuse Plan for treated water	365 days	0%																
11		<b>1.4 Monitoring &amp; Supervision</b>	<b>365 days</b>	0%																
12		1.4.1 Environmental Monitoring with water quality testing	365 days	0%																
13		1.4.2 Monthly Progress Reporting to SPCB/NGT	365 days	0%																
14		<b>1.5 Capacity Building</b>	<b>75 days</b>	0%																
15		1.5.1 Awareness and capacity building of households for proper septic tank design and maintenance	75 days	0%																
16		1.5.2 Strengthening of faecal sludge management (FSM) chain with designated treatment/disposal facilities	30 days	0%																

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Time Bound Action Plan for Sewage & Septage	Task		Manual Task		Deadline	
	Split		Duration-only		Critical	
	Milestone		Manual Summary Rollup		Critical Split	
	Summary		Manual Summary		Progress	
	Project Summary		Start-only		Manual Progress	
	Inactive Task		Finish-only		Slack	
	Inactive Milestone		External Tasks			
	Inactive Summary		External Milestone			

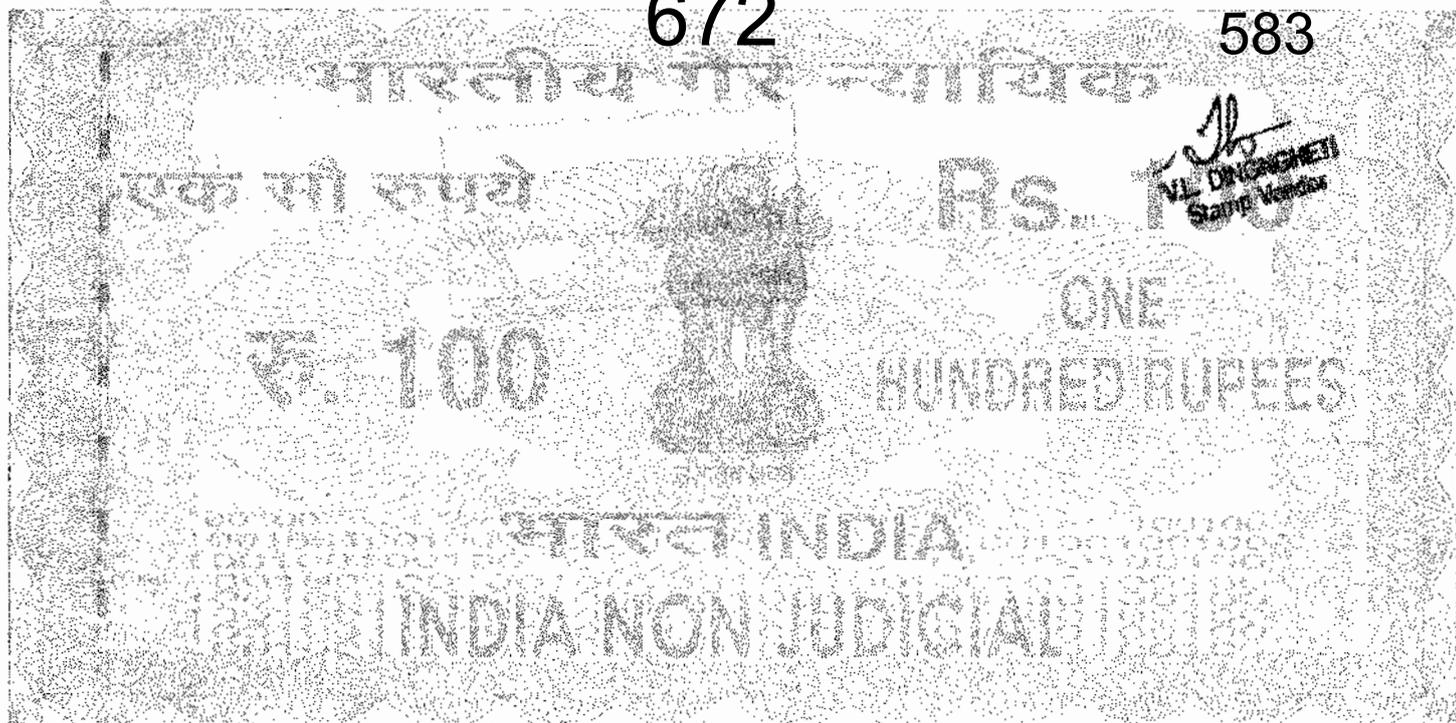


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**AGREEMENT**

This agreement for co-processing of non-hazardous waste (hereinafter referred to as "**Agreement**") is entered into on this 26<sup>th</sup> day of February 2025 at Guwahati, Assam.

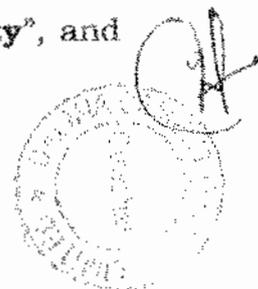
**BY AND BETWEEN**

**Waste Tech & Bio-Energy**, a sole proprietorship firm having its registered office at L-22/E-1/A, Laipuitlang, Aizawl hereinafter referred to as "**WTBE**", which expression shall, unless repugnant to the context, include its successors and permitted assigns); of the **FIRST PART**.

AND

**Dalmia Cement (Bharat) Limited**, a company incorporated under the Companies Act, 1956 having its registered office at Dalmiapuram, Lalgudi District, Tiruchirappalli, Tamil Nadu - 621 651 and having its corporate office at 11th-12th Floor, Hansalaya Building, 15 Barakhamba Road, New Delhi 110 001 (hereinafter referred to as "**DCBL**", which expression shall, unless repugnant to the context, include its successors and permitted assigns); of the **SECOND PART**.

**WTBE** and **DCBL** are hereinafter individually referred to as a "**Party**", and collectively referred to as the "**Parties**".

**WHEREAS**

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- A. WTBE is engaged in the business of working with the Govt. of Mizoram under the project called Swachh Bharat Mission (SBM) Urban & Gramin for collecting, segregation and disposal of municipal Solid Waste from Kolasib town and Aizawl District rural area
- B. DCBL and its subsidiaries are engaged in the business of manufacturing and selling of cement at various locations in India.
- C. WTBE is desirous of disposing off Refuse Derived Fuel (RDF) in a safe and environment friendly manner; and
- D. DCBL has agreed to co-process the RDFs sent by WTBE, and for the same has incurred huge capital investment for making addition(s), alteration in its existing production technologies, machinery/ equipment and/or manufacturing process etc., for co-processing the such Non - Hazardous Waste.

**NOW, THEREFORE,** in consideration of the mutual agreements, promises, covenants, representations and warranties set forth in this Agreement, the receipt and sufficiency of which is acknowledged by the Parties, the Parties hereby agree as follows:

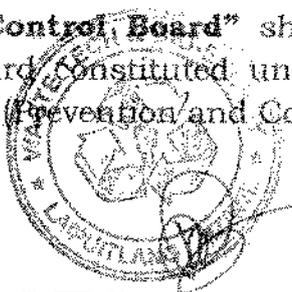
**1. DEFINITIONS AND INTERPRETATION:**

**1.1 DEFINITION:**

In this Agreement (including recitals hereof and the Annexure hereto), the following words and expression (either in capitalised letter or the first letter of each word and expression in capitalised letters) shall have the meaning assigned to them respectively below:

1.1.1 "**Agreement**" shall have the meaning as ascribed thereto in title clause of this Agreement. The Annexures and recitals hereto shall constitute an integral part of this Agreement and include all addenda;

1.1.2 "**Central Pollution Control Board**" shall mean the Central Pollution Control Board constituted under sub-section (1) of section 3 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974);



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1.1.3 **"Change in Law"** shall mean the occurrence of any of the following events after:

- (a) amendment, modification or repeal (without re-enactment or consolidation) in applicable laws, of any applicable law, including rules and regulations framed pursuant to such law;
- (b) a change in the interpretation or application of any applicable law by any competent authority or by any competent court of law including tribunals;
- (c) the imposition of a requirement for obtaining any consent(s), clearance(s) and permit(s) which was not required as on the date of obtaining such consent(s)/clearance and/or permit(s);
- (d) a change in the terms and conditions prescribed for obtaining any consent(s), clearance(s) and permit(s) or the inclusion of any new terms or conditions for obtaining such consent(s), clearance(s) and permit(s); and
- (e) any change(s), modification(s), addition(s), or introduction in relation to any taxes, assessments, cost or other expenses, having a bearing/ liability on DCBL arising out of this transaction as contemplated in this Agreement.

1.1.4 **"Confidential Information"** shall mean and include: (a) any information supplied, whether written, verbally or in graphic, electronic or any other medium, or in any manner and/or by any mode disclosed to the Recipient Party within the framework of this Agreement and whether marked as confidential or not, (b) all such information as may be gathered by the Recipient Party which it has acquainted itself regarding the Issuing Party including but not limited to all reports, analysis, data, concepts, opinions etc. whether shared with recipient Party or not, (c) all oral and written information whether designated confidential or not;

1.1.5 **"Contracted Minimum Quantity"** shall have the meaning ascribed to it in Clause 3.1 of this Agreement;]

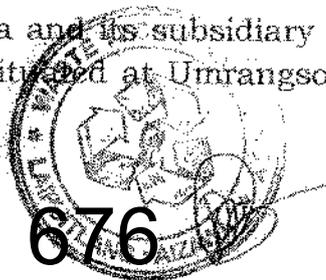


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- 1.1.6 **"Co-Process/Co-Processing"** includes the process by which RDFs can be effectively disposed off by using it in the cement kiln at a high temperature;
- 1.1.7 **"Co-Processing Fees"** shall have the meaning ascribed to it in Clause 9.1 of this Agreement;
- 1.1.8 **"Effective Date"** shall have the meaning ascribed to it in title clause of this Agreement;
- 1.1.9 **"Force Majeure"**: shall include:
- (a) any act of god, earthquake, flood, inundation and/or landslide;
  - (b) storm, tempest, hurricane, cyclone, or other extreme weather disturbances;
  - (c) fire;
  - (d) acts of terrorism;
  - (e) epidemic, pandemic, endemic;
  - (f) shut down /stoppage /disruption /discontinuation/slowdown due to any activity including but not limited to breakdown of machinery, labour conflicts, strike, lockouts at the site of either of the Parties;
  - (g) act of war, hostilities (whether declared or not), invasion, act of foreign enemy, rebellion, riots, weapon conflict or military actions, civil war, sabotage affecting the Party or Parties; and
  - (h) any other event, condition or circumstance, or combination of events, conditions or circumstances, beyond the reasonable control of the Party(ies) effecting the performance of the obligations; and
  - (i) Change in Law that substantially alters the obligations of DCBL hereunder or has a fundamental effect on the performance of this Agreement.
- 1.1.10 **"Government Authority"** shall mean Government of India, state government of Assam, State Pollution Control Board, Central Pollution Control Board or government department, commission, board, bureau, agency, authority, instrumentalities, court or other judicial, quasi-judicial or administrative authority.

- 1.1.11 **"Non - Hazardous Waste"** means 'Non - Hazardous Waste (RDF)' means the waste not falling within the definition of hazardous waste as specified in the Rules that is stored at Kolasib and confirming to the specifications as more particularly set out in Clause 7 of this Agreement;
- 1.1.12 **"Issuing Party"** shall have the meaning as ascribed to it in Clause 15.1 (*Confidentiality*) of this Agreement;
- 1.1.13 **"Recipient Party"** shall have the meaning ascribed to it in Clause 15.1(*Confidentiality*) of this Agreement;
- 1.1.14 **"Rules"** shall mean the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 (as amended from time to time);
- 1.1.15 **"Said Acceptance Receipt"** shall have the meaning ascribed to it in sub-clause 6.1.2 (*Laboratory Test*) part (c) of this Agreement;
- 1.1.16 **"Scheduled Commissioning Date"** shall mean the date on which the Unit accepts the Non - Hazardous Waste (RDF) from WTBE;
- 1.1.17 **"State Pollution Control Board"** or **"SPCB"** shall mean the pollution control board commissioned in the state of Assam;
- 1.1.18 **"Term"** shall have the meaning as ascribed to it in Clause 2.1(*Terms*) of this Agreement;
- 1.1.19 **"Transportation Charges"** shall mean the transportation charges fixed by DCBL from time to time as per the Rate List for the transportation of Non - Hazardous Waste from WTBE's processing unit to DCBL's Unit and shall include applicable taxes including *inter-alia* toll tax, service tax and others as applicable; and
- 1.1.20 **"Unit"** shall mean the cement manufacturing unit of DCBL situated at Meghalaya and its subsidiary unit, Dalmia Cement North East Limited situated at Umrangso, Assam wherein the



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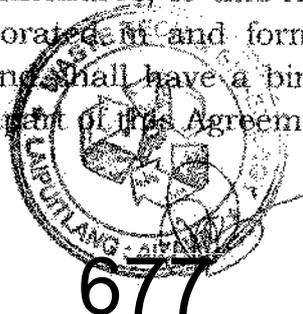


Co-Processing of the Non - Hazardous Waste would be carried out. (Details are attached in **Annexure E**)

## 1.2 INTERPRETATION:

1.2.1 In this Agreement the following words and expressions shall have, where the context so permits, the meaning assigned to them below:

- (a) reference to the singular includes a reference to the plural and vice-versa;
- (b) reference to any gender includes a reference to all other genders;
- (c) reference to a Party shall include its legal representative, successor, legal heir, executor and administrator;
- (d) reference to statutory provisions shall be construed as meaning and including references also to any amendment or re-enactment (whether before or after the Effective Date) for the time being in force and to all statutory instruments or orders made pursuant to such statutory provisions;
- (e) reference to any Clause, Annexure, shall be deemed to be a reference to a clause, an Annexure of or to this Agreement;
- (f) headings in this Agreement are inserted for convenience only and shall not be used in its interpretation;
- (g) any word or phrase defined in the body of this Agreement (including the recitals) shall have the meaning assigned to it in such definition throughout this Agreement; and
- (h) the recital, annexures, to this Agreement shall be deemed to be incorporated in and form an integral part of this Agreement and shall have a binding effect on the Parties as any other part of this Agreement.



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**2. TERM:**

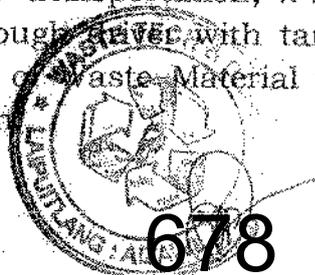
- 2.1 This Agreement shall come into effect from the Effective Date and shall remain in full force and effect for a period of 5 consecutive years, unless terminated earlier in accordance with the provisions of this Agreement ("Term").
- 2.2 WTBE understands and agrees that this Agreement shall be renewed for a further period of 3 years upon execution of a fresh agreement with terms and conditions as may be mutually agreed between the Parties and the Parties shall enter into such fresh agreement at least 3 months prior to the expiry of the term of this Agreement.

**3. SCOPE OF THE AGREEMENT:**

- 3.1 [Subject to the provisions of this Agreement, WTBE shall, from the Scheduled Commissioning Date during the Term, supply to DCBL on a Yearly basis, a minimum quantity of 500 MT of Non - Hazardous Waste (RDF) ("Contracted Minimum Quantity"). The Contracted Minimum Quantity may be mutually increased by the Parties in writing.
- 3.2 In case any additional waste is generated beyond 500 MT per year, WTBE agrees and undertakes that it shall not supply such additional waste to any third party on any terms whatsoever without first offering the same to DCBL on the same terms and conditions as specified in the Agreement. If DCBL refuses to accept in writing or does not respond to WTBE's offer within [10 days], WTBE may offer the additional waste to any third party.]

**4. TRANSPORTATION:**

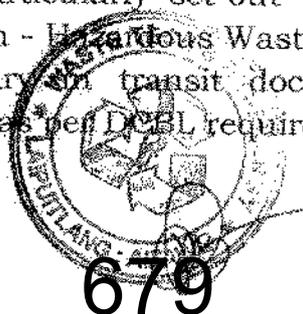
- 4.1 The Parties agree that WTBE shall at its own cost provide suitable dumpers/tractors/trucks or any other transit vehicles for transporting RDF from the designated site to DCBL's Units. WTBE shall arrange to load the RDF in loose form into the specific vehicle arranged by WTBE for transportation of waste material. In case, any open vehicle used for transportation, WTBE must ensure to cover the vehicle properly through ~~with~~ with tarpaulin and tying with ropes tightly after loading of Waste Material to avoid any spillage/fall off during transportation.



- 4.2 WTBE shall label the RDF containers/ trucks/ dumpers/ tractors with the requisite details as per applicable laws.
- 4.3 WTBE shall provide detailed characteristics of RDF along with the shipment.
- 4.4 WTBE shall for the purposes of transportation of Non - Hazardous Waste shall use dumpers/tractors/trucks or any other transit vehicles, of the transporters as discussed with DCBL. DCBL shall not be liable for any loss or injury if WTBE deploys dumpers/tractors/trucks from the transporters other than those approved by DCBL, in such cases in the event of any accident, WTBE shall be liable and responsible indemnify DCBL on account of all losses /damages, if any suffered /incurred by DCBL.

**5. OBLIGATION OF WTBE PRIOR TO TRANSPORTATION OF NON - HAZARDOUS WASTE (RDF):**

- 5.1 WTBE shall prior to the transportation of Non - Hazardous Waste (RDF) from its manufacturing plant to the Unit, ensure and be solely responsible to:
- 5.1.1 undertake that the Non-Hazardous Waste is free from any toxic material that may be notified by DCBL or the Assam SPCB or Government Authority prescribed under the relevant provisions of law in this behalf for the time being in force, before disposing off its Non - Hazardous Waste (RDF) for Co-Processing to DCBL;
- 5.1.2 obtain all written confirmations/ authorizations from the concerned Government Authorities with regard to handling of Non - Hazardous Wastes (RDF) in its premises in relation to storage, packaging, loading, of Non - Hazardous Waste under applicable laws and have the same renewed from time to time;
- 5.1.3 bear all costs, risks and liabilities associated with handling of Non - Hazardous Wastes in its premises in relation to storage, loading of Non - Hazardous Waste onto the transit vehicle(s).
- 5.1.4 provide the transporters/driver with: (a) material safety data sheet as more particularly set-out in **Annexure - A** to this Agreement; (b) Non - Hazardous Waste Delivery Challan; and (c) all other necessary transit documents required as per applicable laws or as per DCBL requirement.



**6. UPON ARRIVAL OF THE NON - HAZARDOUS WASTE (RDF) AT DCBL'S UNIT:**

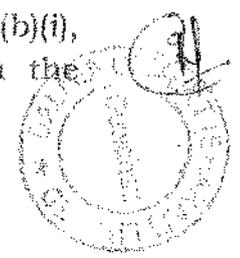
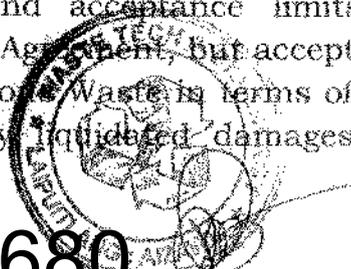
6.1 DCBL shall carry out the following tests upon the arrival of Non - Hazardous Waste at the Unit:

**6.1.1 Weigh Bridge Computation**

The Non - Hazardous Waste consignment shall be duly weighed at the weighbridge located in the Unit. The weighing of the Non - Hazardous Waste shall be recorded, and the same shall be binding on both the Parties.

**6.1.2 Laboratory Test:**

- (a) To ascertain that the Non - Hazardous Waste (RDF) is strictly in compliance with the specifications and accepted limits as provided in Clause 7 of this Agreement, the quality department of DCBL shall carry out necessary laboratory tests which shall be conclusive, final and binding on the Parties;
- (b) In the event the laboratory test shows variation in specifications and acceptance limits as provided in Clause 7 of this Agreement, DCBL at its sole discretion shall decide whether: (i) to accept the consignment of Non - Hazardous Waste; [Or] (ii) reject the consignment of Non - Hazardous Waste, and also provide a copy of the laboratory tests to WTBE;
- (c) In the event DCBL accepts the consignment of Non - Hazardous Waste then it shall acknowledge the Non - Hazardous Waste receipts ("**Said Acceptance Receipt**") to WTBE within **3** (three) working days from the date of arrival of the Non - Hazardous Waste consignments at the Unit;
- (d) If DCBL is of the opinion that such Non - Hazardous Waste that arrived at the Unit does not fulfil the specifications and acceptance limits as provided in Clause 7 of this Agreement, but accepts the consignment of Non - Hazardous Waste in terms of Clause 6.1.2(b)(i), WTBE shall pay liquidated damages to DCBL in the



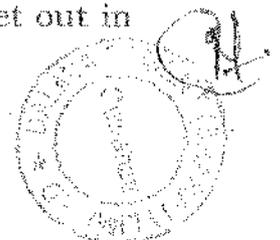
manner as set-out in **Annexure - B** to this Agreement. It is hereby agreed between the Parties that acceptance of the Non - Hazardous Waste by DCBL in terms of Clause 6.1.2(b)(i) shall not be considered as a waiver by DCBL for breach of specifications of the Non - Hazardous Waste by WTBE, as specified in Clause 7. It is further clarified that such acceptance of Non - Hazardous Waste under Clause 6.1.2(b)(i) shall not preclude DCBL's right to claim liquidated damages in accordance with the provisions of this Agreement. The Parties also agree and acknowledge that the quantum of liquidated damages specified in Annexure B is reasonable and is a genuine pre-estimate of the losses that DCBL will incur in this case of breach by WTBE; and

- (e) In case any consignment of Non - Hazardous Waste (RDF) in whole or part is declared unfit for the purpose of Co-Processing by DCBL and is rejected in terms of Clause 6.1.2(b)(ii), it shall be duly lifted by WTBE at its own cost and risk within a period of **3** (three) days from such intimation by DCBL to WTBE. In case WTBE fails to lift the Non - Hazardous Waste within 3 (three) days from the said communication, WTBE shall be liable to indemnify DCBL in terms of Clause 12 of this Agreement. DCBL also reserves the right to return such Non - Hazardous Waste to WTBE and WTBE agrees to indemnify DCBL for any losses incurred in relation to the same.

- 6.2 Any injury, death of any person (including, but not limited to employees and agents of DCBL), damage or loss or destruction of any property (including, but not limited to property of the Unit and its respective employees and agents) to the extent resulting from or arising, in relation to improper handling of the Non - Hazardous Waste at WTBE's site, including storage, packaging and/or loading of the Non - Hazardous Waste, shall solely be the responsibility of WTBE.

**7. QUALITY OF NON - HAZARDOUS WASTE:**

- 7.1 WTBE understands that the Non - Hazardous Waste (RDF) supplied to DCBL for Co-Processing shall conform to the specifications set out in the table below:



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Table - Specifications and acceptance limits of Non - Hazardous Waste			
Nature and description of Waste	Parameters	Unit of Measure (UOM)	Acceptance Limit
	Ash		< 25%
	Chloride	%	.5 to 1% -1.5%
	Sulphur	%	< 1.5 %
	GCV (ADB)	Kcal/Kg	>2500
	Moisture	%	< 30
	Calorific value	Kcal/Kg	>2500

- 7.2 WTBE understands and agrees that DCBL shall Co-Process Non - Hazardous Waste only if the same is in compliance with the specifications and accepted limits as provided in Clause 7.1 of this Agreement.
- 7.3 DCBL shall not accept waste which contains any banned substance and/or any substance as set out in **Annexure D** to this Agreement.
- 7.4 [The following listed waste may not be accepted by DCBL unless expressly agreed between the Parties in writing:
- (i) waste, which is fluid, slurry or paste;
  - (ii) waste, which has an obnoxious odour;
  - (iii) waste, which is auto ignitable;
  - (iv) waste, which reacts with moisture to produce considerable amount of heat or gases;
  - (v) waste, which contains shock sensitive substances; and
  - (vi) waste, which is not well packed prior to arriving at DCBL's unit and leaks/leaches out during transit.]

## 8. DUTIES AND OBLIGATIONS OF THE PARTIES:

- 8.1 WTBE understands, agrees and undertakes that it shall:



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- 8.1.1 supply Non - Hazardous Waste in terms of this Agreement at the Unit;
- 8.1.2 be responsible for all obligations as contemplated in this Agreement to ensure safe storage, packaging and loading of the Non - Hazardous Waste in the transit vehicle(s) deployed by DCBL, at its plant/manufacturing unit as per applicable laws;
- 8.1.3 be solely responsible for deputing its representatives for attending meetings and answering any queries raised by DCBL relating to Non - Hazardous Waste, from time to time during the Term of this Agreement;
- 8.1.4 permit DCBL designated persons to inspect the process and source from where all such Non - Hazardous Waste is generated and allow sample collection, provided DCBL has to give a prior intimation in writing of such visit to WTBE, at least **10** (ten) days in advance;
- 8.1.5 maintain the record of Non - Hazardous Waste supplied at the Unit during each month of the Term. Such records and any other pertinent information shall be provided to DCBL as and when required;
- 8.1.6 be solely responsible for loading Non - Hazardous Waste generated at its plant/manufacturing unit onto dumpers/tractors/trucks or other transit vehicles duly authorised by DCBL;
- 8.1.7 ensure the implementation of the terms and performance of WTBE's obligation under this Agreement and shall comply with all specifications established in this Agreement and as per applicable law;
- 8.1.8 provide an orientation to the designated transporters deployed by DCBL, regarding the security, health and safety rules as applicable for handling of the Non - Hazardous Waste; and
- 8.1.9 not claim any right, interest or privilege in relation to the Non - Hazardous Waste supplied to the Unit.



**9. PAYMENT TERMS AND INVOICING:**

9.1 Not applicable

**10. REPRESENTATIONS AND WARRANTIES:**

10.1 Each Party represents and warrants to the other Party that:

10.1.1 it has right and has taken all requisite approval required to enter into this Agreement and perform its obligations under this Agreement and there are no legal or contractual impediment of any nature for entering into this Agreement;

10.1.2 it is a duly organised and validly existing under the laws of India with full power, authority and capability to do all acts contemplated herein and in the manner and on the terms and conditions stated, and such Party has obtained all necessary consents and approvals thereof in terms of this Agreement;

10.1.3 it is not prohibited from entering into this Agreement; and that this Agreement has been entered into by them willingly and while keeping in mind not only their commercial interests but also their commitment towards carrying out social and sustainable initiatives;

10.1.4 there are no legal, quasi-legal, administrative, arbitration, mediation, conciliation or other proceedings, claims, actions, governmental investigations, orders, judgments or decrees of any nature made, existing, or pending, which may affect the due performance or enforceability of this Agreement; and

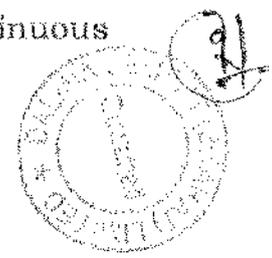
10.1.5 this Agreement is a legal, valid and binding obligation of the Party, enforceable against the Party in accordance with its terms.

10.2 In addition to Clause 10.1 above, WTBE represents and warrants to DCBL that:

10.2.1 it has requisite resources and capacity to supply and deliver at the Unit, Non - Hazardous Waste (RDF) on a continuous basis, as per the terms of this Agreement.



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- 10.2.2 it has all necessary approvals/ permits by the Government Authority for handling, storage, processing, treatment, packaging, of the Non - Hazardous Waste (RDF) in accordance with the applicable laws and terms of the Agreement;
- 10.2.3 it shall comply with all laws at its cost and expenses in performing its due obligations in terms of the Agreement;
- 10.2.4 it shall obtain all necessary licenses and permissions and is making all statutory payments as required from time to time, including all applicable labour laws in India such as Contract Labour Regulation and Abolition Act, 1970, Minimum Wages Act, 1948, the Payment of Wages Act 1936, Workmen's Compensation Act 1923, Maternity Benefit Act 1961, Employees Provident Fund, Miscellaneous Provisions Act 1952, Employees' State Insurance Act 1948, etc. as amended, modified or re-enacted from time to time and as may be relevant for personnel employed/engaged, directly or indirectly, by WTBE during the Term;
- 10.2.5 it shall provide all necessary and relevant information related to Non - Hazardous Waste (RDF) to DCBL, as and when required by DCBL;
- 10.2.6 all the information related to the description, amount, nature, and toxicity of Non - Hazardous Waste (RDF) given by WTBE to DCBL under this Agreement is true and correct;
- 10.2.7 no claim shall lie against DCBL by any personnel engaged, directly or indirectly by WTBE or any person claiming on their behalf against DCBL in respect of any right or benefit due to them in their employment; and
- 10.2.8 it is fully aware of the physical/chemical composition of the Non - Hazardous Waste (RDF) supplied to DCBL for Co-Processing under this Agreement.
- 10.2.9 Consignments of Non - Hazardous Waste (RDF) under this Agreement shall not include any Hazardous Waste or part thereof



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10.3 In addition to Clause 10.1 (*above*), DCBL represents and warrants to WTBE that:

10.3.1 to the best of DCBL's knowledge, there is no pending action or proceeding against DCBL before any court that could reasonably be expected to affect the ability of DCBL to perform its obligations hereunder or which could reasonably be expected to affect the legality, validity or enforceability of this Agreement (as in effect on the date hereof).

## 11. COVENANTS:

11.1 WTBE covenants with/ towards DCBL that:

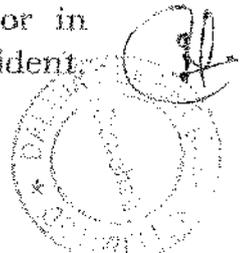
11.1.1 it is aware and understands that DCBL has incurred huge costs and made substantial capital investments in making necessary additions and alterations in its production technologies and/or manufacturing process to enable itself for Co-Processing of Non - Hazardous Waste (RDF) as requested by WTBE, thus WTBE undertakes to supply Non - Hazardous Waste (RDF) as per the terms of this Agreement;

11.1.2 in the event DCBL is required to comply with any additional statutory regulations and guidelines framed by Government Authority relating to emission monitoring for demonstrating the performance of Co-Processing of the Non - Hazardous Waste at the Unit pursuant to this Agreement, the same shall be complied with by DCBL and WTBE shall share all reasonable costs for the same; and

11.1.3 the Non - Hazardous Waste supplied to the Unit shall be strictly in compliance with the terms of this Agreement and shall not contain material of such nature due to which the safety or operations of the Unit may be affected or compromised in any manner whatsoever.

## 12. INDEMNITY AND PUBLIC LIABILITY INSURANCE:

12.1 DCBL, its employees, agents, successors and assignees shall be indemnified and held harmless by WTBE in case of any loss, damage suffered/sustained by DCBL or its properties/ personnel or any other third party/ personnel and their properties, arising out of or in connection with, howsoever caused, whether due to an accident



negligent activity, omission, commission or acts of any nature by WTBE, its transporter, agents, representative or due to non-performance/ breach of the terms as contemplated in this Agreement.

12.2 Parties shall procure such public insurance cover at its own cost as may be necessary or prudent under the applicable Laws with regard to activity which is within the scope of that Party. The Parties shall also affect and maintain such insurances as may be necessary for mitigating the risks that may devolve on any third party as a consequence of any act or omission while performing the respective obligations under this Agreement. WTBE understands that DCBL has incurred huge costs and made substantial capital investments for making addition(s), alteration in its existing production technologies, machinery/ equipment and/or manufacturing process etc., for Co-Processing of the Non - Hazardous Waste and thus DCBL shall be a co-insured in all insurance covers taken by WTBE in terms of this Agreement;

12.3 All insurances obtained by the Parties in accordance with Clause 12.2 (above), shall be maintained throughout the term of this Agreement. The Parties shall ensure timely renewal and pay timely premiums as per their respective insurance policies during the term of this Agreement.

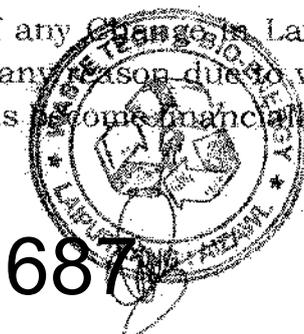
### 13. TERMINATION

13.1 WTBE and DCBL both shall have the right to terminate this Agreement after mutual discussion.

13.2 WTBE understands and agrees that DCBL shall have right to terminate this Agreement prior to the expiry of the Term in case of the following circumstances:

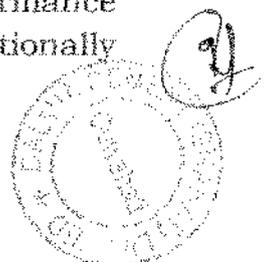
13.2.1 by serving a notice of **30** (thirty) days, if WTBE is in breach of any of the material term of this Agreement and fails to cure the same within a period of **30** (thirty) days despite WTBE has been duly notified by DCBL to cure such breach; and

13.2.2 forthwith, in case of any ~~Change in~~ Law or any impossibility of any nature or for any reason due to which the performance of this Agreement has become financially and/or operationally non-viable;



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13.3 DCBL understands and agrees that WTBE shall have right to terminate this Agreement prior to the Term in case of the following circumstances:

13.3.1 if DCBL is in breach of the material terms of this Agreement and fails to cure the same within a period of **90** (ninety) days despite DCBL has been duly notified by WTBE to cure such breach.

13.4 Either Party shall terminate this Agreement forthwith in case if:

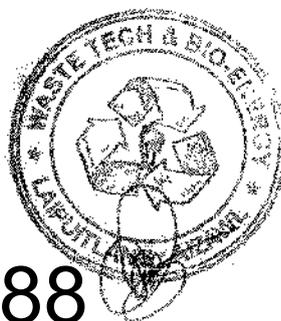
13.4.1 If either party, becomes or is declared insolvent or bankrupt under applicable laws by a court of competent jurisdiction, or is unable, or admits in writing its inability, to pay its debts as they mature, or takes or suffers any action for its liquidation or dissolution due to such insolvency, or has a receiver or liquidator appointed for all or any part of its assets.

13.5 Parties shall continue to discharge and perform its respective obligations in terms of this Agreement till the date of termination of this Agreement.

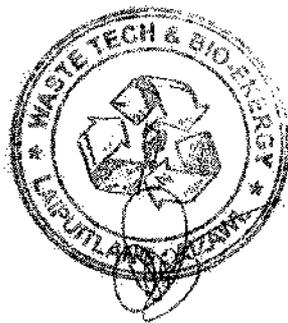
#### 14. FORCE MAJEURE

14.1 Neither Party shall incur any liability due to failure or delay in performance of any obligation caused by Force Majeure save and except any payment obligations already incurred, provided, however, that the affected Party shall notify the other of the existence of the Force Majeure within 5 (five) days and the effect thereof on its ability to perform its obligations in terms of this Agreement and that the affected party undertakes all reasonable efforts to mitigate the impact of the Force Majeure on the other Party. If any Force Majeure endures more than 30 (thirty) days from the date of notification to the other Party, the Parties shall meet and review in good faith the desirability and conditions of this Agreement.

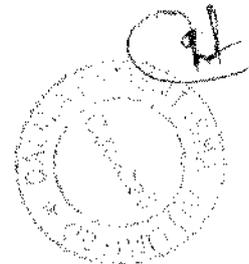
#### 15. CONFIDENTIALITY:



- 15.1 All the Confidential Information disclosed by one Party ("**Issuing Party**") to the other Party ("**Recipient Party**") within the framework of this Agreement is and shall continue to be the exclusive property of the Issuing Party.
- 15.2 The Parties must keep strictly confidential, all the Confidential Information which they have had access to pursuant to this Agreement. In addition, both Parties undertake to refrain from using the Confidential Information for purposes other than those permitted under this Agreement and to refrain from disclosing the Confidential Information to third parties without the prior written consent from the other Party. Notwithstanding anything contained in this Clause, information shall not be deemed to be Confidential Information and the Recipient Party shall have no obligation with respect to such information if such information: (a) is in the public domain; (b) is independently developed by the Recipient Party; (c) is disclosed pursuant to applicable laws or regulations, orders of the court(s) or any other governmental authorities.



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**16. GOVERNING LAW AND DISPUTE RESOLUTION:**

- 16.1 Since the intent of this Agreement is to dispose of the Non - Hazardous Waste in an environmental sociable manner, therefore, both Parties shall reconcile the differences, if so arise, and shall make all best efforts to comply with the terms of this Agreement and perform their respective obligations in true spirit.
- 16.2 In case the Parties fail to resolve the dispute(s) within a period of 30 (thirty) days in the manner contemplated in Clause 16.1 (*above*), in such case the Parties shall refer the dispute in the manner provided in Clause 16.3 and Clause 16.4 (*hereunder*).
- 16.3 Any dispute arising out of or in connection with this Agreement, including any question regarding its existence, validity or termination, if cannot be settled amicably within 30 (thirty) days of raising of dispute, shall be referred to and finally resolved by arbitration in accordance with the Arbitration Rules of the Delhi International Arbitration Centre, which rules are deemed to be incorporated by reference in this clause. The seat of arbitration shall be Delhi, India. The Tribunal shall consist of a sole arbitrator. The language of arbitration proceedings shall be English.
- 16.4 Both Parties shall not be released from their obligations under this Agreement during the pendency of any dispute/arbitration proceedings.

**17. NOTICES**

- 17.1 Any notice provided for in this Agreement shall be in writing and shall be sent by: (a) facsimile transmission, or (b) email, or (c) courier/registered post/speed post, or (d) personal delivery:

In the case of notices to WTBE and DCBL,

Contact Mr. Laldinthara  
 Address Chief Executive Officer  
 Waste Tech & Bio-Energy  
 L-22/E-1/A

Laipuitlang, Aizawl  
 E-Mail [dinaedtr@gmail.com](mailto:dinaedtr@gmail.com)

Contact Mr. Vishal Anni / DCBL  
 Address Anil Plaza, 3rd & 4th Floor, ABC, Christian Basti,



Guwahati, 781005.

Email [soni.vishal@dalmiacement.com](mailto:soni.vishal@dalmiacement.com)

17.2 A

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1 notices shall be deemed to have been validly given on: (a) the business day immediately after the date of transmission, if transmitted by facsimile, or (b) the business day immediately after the date of confirmation of transmission recorded on the sender's computer in case of email transmission, or (c) the date of delivery, where notice is given by personal delivery, and (d) in case (a), (b) and (c) do not apply, the expiry of 3 (Three) business days after posting, if sent by post or courier.

17.3 Either Party may, from time to time, change its address or representative for receipt of notices provided for in this Agreement by giving information to the other Party within a period of 10 (Ten) business days'.

## 18. MISCELLANEOUS

### 18.1 Further assurances:

18.1.1 The Parties to this Agreement shall, and shall use reasonable endeavour to ensure that any necessary third party shall, from time to time execute and deliver all such further documents and do all acts and things as the other Party may reasonably require to effectively carry out the full intent and meaning of this Agreement to complete the transactions contemplated thereunder. If, for any reason whatsoever, any term contained in this Agreement cannot be performed or fulfilled, the Parties agree to meet and explore alternative solutions depending upon the new circumstances, but keeping in view the spirit and core objectives of this Agreement whether before or after the Effective Date.

18.1.2 Any green benefits, subsidies and/or other benefits of any nature, if any, arising out of procurement/use of above Non - Hazardous Waste supplied shall be claimed by DCBL and WTBE shall provide full support to DCBL in claiming such benefits, subsidies and/or other benefits of any nature. These could be related to EBM, PAT, CO2 Inventory, EPR, Bio mass use.

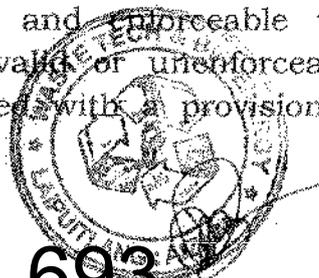


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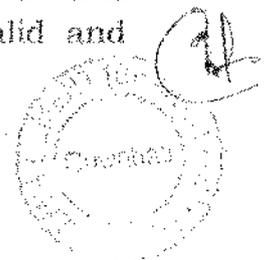
- 18.2 Amendments and waiver: No modification or amendment to this Agreement and no waiver of any of the terms or conditions hereof shall be valid or binding unless made in writing and duly executed by or on behalf of the Parties. No waiver of any breach of any provision of this Agreement shall be effective or binding unless made in writing and signed by the Party purporting to give the same and, unless otherwise provided in the written waiver, shall be limited to the specific breach waived.
- 18.3 Assignment: This Agreement or any right or interest herein, shall not be assignable or transferable by any Party except with the prior written consent of the other Parties. Notwithstanding, anything contained in this Clause 18.3, each of the Parties expressly acknowledge and agree that DCBL shall have the unrestricted right to assign any right or interest herein to its affiliate(s), all or any of its rights and interest here under without the consent of any other Party, while serving a notice to WTBE in this regard.
- 18.4 Relationship: The relationship of the Parties hereto shall be on a principal to principal basis and shall be governed by the terms of this Agreement. Any Party shall not be entitled to represent and / or hold itself out to be the agent or associate of the other party or a service provider in any manner whatsoever.
- 18.5 Reservation of rights: No forbearance, indulgence or relaxation or inaction by any Party at any time to require performance of any of the provisions of this Agreement, shall in any way affect, diminish or prejudice the right of such Party to require performance of that provision. Any waiver or acquiescence by any Party of any breach of any of the provisions of this Agreement shall not be construed as a waiver or acquiescence of any right under or arising out of this Agreement or of the subsequent breach, or acquiescence to or recognition of rights other than as expressly stipulated in this Agreement.
- 18.6 Independent rights: Each of the rights of the Parties hereto under this Agreement are independent, cumulative and without prejudice to all other rights available to them, and the exercise or non-exercise of any such rights shall not prejudice or constitute a waiver of any other right of the Party, whether under this Agreement or otherwise.



- 18.7 Other remedies: Any remedy or right conferred upon DCBL for breach of this Agreement shall be in addition to and without prejudice to all other rights and remedies available to it.
- 18.8 Specific performance: The Parties agree that damages are not an adequate remedy for DCBL and DCBL shall be entitled to obtain an injunction, restraining order, right for recovery, seek for specific performance of this Agreement or such other equitable relief as a court of competent jurisdiction may deem necessary or appropriate to restrain WTBE from committing any violation or enforce the performance of the covenants, representations and obligations contained in this Agreement. These injunctive remedies are cumulative and are in addition to any other rights and remedies the Parties may have at law or in equity, including without limitation a right for damages.]
- 18.9 Non-exclusive remedies: The rights and remedies herein provided are cumulative and none is exclusive of any other, or of any rights or remedies that any Party may otherwise have at law or in equity. The rights and remedies of any Party based upon, arising out of or otherwise in respect of any inaccuracy or breach of any representation, warranty, covenant or agreement or failure to fulfil any condition shall in no way be limited by the fact that the act, omission, occurrence or other state of facts upon which any claim of any such inaccuracy or breach is based may also be the subject matter of any other representation, warranty, covenant or agreement as to which there is no inaccuracy or breach.
- 18.10 Costs and expenses: Each of the Parties hereto shall pay their own costs and expenses relating to the negotiation, preparation and execution of this Agreement.
- 18.11 Partial invalidity: If any provision of this Agreement or the application thereof to any person or circumstance shall be invalid or unenforceable to any extent for any reason including by reason of any law or regulation or government policy, the remainder of this Agreement and the application of such provision to persons or circumstances other than those as to which it is held invalid or unenforceable shall not be affected thereby, and each provision of this Agreement shall be valid and enforceable to the fullest extent permitted by law. Any invalid or unenforceable provision of this Agreement shall be replaced with a provision, which is valid and



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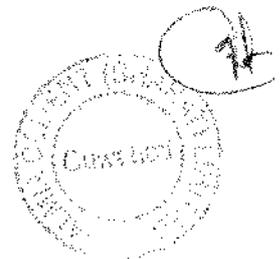


enforceable and most nearly reflects the original intent of the invalid and unenforceable provision.

- 18.12 Counterparts: This Agreement may be executed in one or more counterparts, each of which when so executed and delivered shall be deemed an original but all of which together shall constitute one and the same instrument and any Party may execute this Agreement by signing any one or more of such originals or counterparts. The delivery of signed counterparts by facsimile transmission or electronic mail in "portable document format" (.pdf) shall be as effective as signing and delivering the counterpart in person.
- 18.13 Public notices: All public notices to a third party and all other publicity concerning the transactions contemplated by this Agreement or any other ancillary matters shall be jointly planned and coordinated by the Parties and no Party shall act unilaterally in this regard without the prior approval of the other Parties, such approval shall not be unreasonably withheld. This clause shall not prohibit any public notice or disclosure required by law in which case the Parties shall cooperate, in good faith, in order to agree the content of such public notice or disclosure so far as practicable prior to it being made.
- 18.14 Rights of third parties: Nothing expressed or implied in this Agreement is intended or shall be construed to confer upon or give any person, other than the Parties hereto any rights or remedies under or by reason of this Agreement or any transaction contemplated by this Agreement.
- 18.15 Survivability: The termination of this Agreement shall in no event terminate or prejudice (a) any right or obligation arising out of or accruing under this Agreement attributable to events or circumstances occurring prior to such termination; (b) any provision which by its nature is intended to survive termination, including the provisions of Clauses 8(*Duties and Obligations of the Parties*), 12(*Indemnity and Public Liability Insurance*), 15(*Confidentiality*), 16(*Governing Law and Dispute Resolution*), 18 (*Miscellaneous*); and sub-clauses 6.1.1(b) and 6.1.2(e).



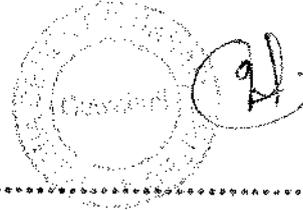
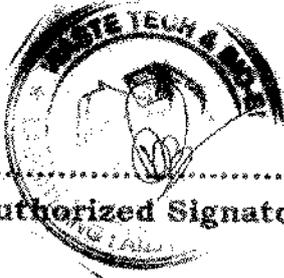
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IN WITNESS WHEREOF, the Parties hereto have caused this Agreement to be executed on the date first written above:

For Waste Tech & Bio-Energy

For Dalmia Cement (Bharat) Ltd.



.....  
(Authorized Signatory)

.....  
(Authorized Signatory)

Witnesses:

1. ....

2. ....

  
True Copy

**DALMIA CEMENT (BHARAT) LIMITED (INDIA)**  
**WEIGHMENT CERTIFICATE**

WEIGHMENT NO. 1340073032

VEHICLE NO. AS11EC3525

PRODUCT: PROCESS WASTE PLASTIC

PO NO. 7600000487

DESTINATION: DOC NO.

TRANSPORTER: NONE SUPPLIER:

FIRST WEIGHT: 12090 Kgs. DATE: 23-Nov-24 12:11:45 PM  
(WB4/MYRNNEN.BRISTAR)

SECOND WEIGHT: 6240 Kgs. DATE: 23-Nov-24 17:05:15 PM  
(WB4/SINDIA.1)

NET WEIGHT: 5850 Kgs.

SIGNATURE OF OPERATOR: SIGNATURE OF DRIVER:

Printed on: 23-Nov-24 17:05:20 PM

*[Signature]*  
True Copy

**DALMIA CEMENT (BHARAT) LIMITED [1340]**  
 JAINTIA HILLS, UMISOO MOOTANG VILL, TEANGSKAI 7803210 (MEGHALAYA)  
 WEIGHMENT CERTIFICATE

SERIAL WEIGHMENT NO.	1340081140		
VEHICLE NO.	AS0EG3525		
PRODUCT	RW-REFUSED DERIVED FUEL		
IPO NO.	7800000517		
DESTINATION		DOC. NO.	
TRANSPORTER	NONE	SUPPLIER	
FIRST WEIGHT	14070 Kgs (WB/LASKAR AHMEDUWI)	DATE	12-May-25 03:58:42 AM
SECOND WEIGHT	6350 Kgs (WB/LAMIN DAYDCHIM)	DATE	12-May-25 06:50:53 AM
NET WEIGHT	7720 Kgs		
SIGNATURE OF OPERATOR		SIGNATURE OF DRIVER	

12 MAY 25 06:50:53 AM

  
True Copy

**DALMIA CEMENT (BHARAT) LIMITED (1340)**  
 JAINTIA HILLS, UMSOO MOOTANG VILL, THANGSKAI - 793201 (MEGHALAYA)  
**WEIGHMENT CERTIFICATE**

SAP WEIGHMENT NO.	1340002459		
VEHICLE NO.	A526AC0131		
PRODUCT	RW-REFUSED DERIVED FUEL		
PO NO.	7800000517		
DESTINATION		DOC. NO.	
TRANSPORTER	NONE	SUPPLIER	
FIRST WEIGHT	<b>15520 Kgs.</b> (WB4 MYRNER BRISTAR)	DATE	05 Jun 25 11:17:54 AM
SECOND WEIGHT	<b>6430 Kgs.</b> (WB4 MYRNER BRISTAR)	DATE	05 Jun 25 12:46:33 PM
NET WEIGHT	<b>9090 Kgs.</b>		
SIGNATURE OF OPERATOR		SIGNATURE OF DRIVER	

Printed on 05 Jun 25 12:46:33 PM



**DALMIA CEMENT (BHARAT) LIMITED [1340]**  
 JAINTIA HILLS, UMSOO MOOTANG VILL, THANGSKAI - 793210 (MEGHALAYA)  
 WEIGHMENT CERTIFICATE

SAP WEIGHMENT NO.: 1340073759

VEHICLE NO.: AS11EC3525

PRODUCT: PROCESS WASTE, PLASTIC

PO NO: 7600000506

DESTINATION: DOC. NO.:

TRANSPORTER: NONE

SUPPLIER:

FIRST WEIGHT: 11910 Kgs.  
(WB4/MYRNEN BRISTAR)

DATE: 13-Dec-24 08:26:21 AM

SECOND WEIGHT: 6210 Kgs.  
(WB4/LIMBU RAJU)

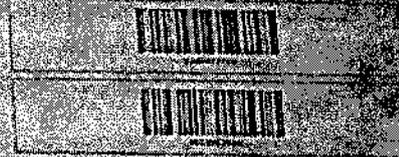
DATE: 13-Dec-24 19:49:23 PM

NET WEIGHT: 5700 Kgs.

SIGNATURE OF OPERATOR

SIGNATURE OF DRIVER

Printed on 13-Dec-24 19:49:30 PM



*True Copy*

**DALMIA CEMENT (BHARAT) LIMITED [1340]**  
 JAINTIA HILLS, UM SOO MOOTANG VILL, THANGSKAI - 783210 (IMPHAL, MIZORAM)  
**WEIGHMENT CERTIFICATE**

SAP WEIGHMENT NO.: 1340073032

VEHICLE NO.: AS11EC3526

PRODUCT: PROCESS WASTE PLASTIC

PO NO.: 7600000487

DESTINATION: DOC NO:

TRANSPORTER: NONE SUPPLIER:

FIRST WEIGHT: 12090 Kgs. DATE: 23-Nov-24 12:01:40 PM  
 (WB/MYRIN, N BRISTAR)

SECOND WEIGHT: 6240 Kgs. DATE: 23-Nov-24 17:05:15 PM  
 (WB/SINGHAIY)

NET WEIGHT: 5850 Kgs.

SIGNATURE OF OPERATOR: SIGNATURE OF DRIVER:

Printed on 23-Nov-24 17:05:20 PM

*True Copy*

**DALMIA CEMENT (BHARAT) LIMITED [1340]**  
 JAINTIA HILLS, UM SOO MOOTANG VILL, THANGSAI - 793210 (MEGHALAYA)  
 WEIGHMENT CERTIFICATE

SAR WEIGHMENT NO: 1340081148

VEHICLE NO: AS11EC3525

PRODUCT: RW-REFUSED DERIVED FUEL

PG NO: 7500000517

DESTINATION: DOC NO:

TRANSPORTER: NONE

SUPPLIER:

FIRST WEIGHT: 14070 Kgs. DATE: 12-May-25 03:59:42 AM  
(WB1 LASKAR AHMED HW1)

SECOND WEIGHT: 6350 Kgs. DATE: 12-May-25 08:50:53 AM  
(WB1 LAMIN DAYGOJIM)

NET WEIGHT: 7720 Kgs.

SIGNATURE OF OPERATOR: SIGNATURE OF DRIVER

Printed on: 12-May-25 06:12:17 AM

*True Copy*

**DALMIA CEMENT (BHARAT) LIMITED [1340]**  
 JAINTIA HILLS, DMSOO MOOTANG VILL, THANGSKAI - 793210 (MEGHALAYA)  
 WEIGHMENT CERTIFICATE

SAP WEIGHMENT NO. 1340002459

VEHICLE NO. AS26AC0131

PRODUCT RW-REFUSED DERIVED FUEL

PO NO. 7800009517

DESTINATION DOC. NO.

TRANSPORTER: NONE SUPPLIER

FIRST WEIGHT: 15520 Kgs. DATE: 06-Jun-25 11:17:54 AM  
(WB4MYRNEH BRISTAR)

SECOND WEIGHT: 6430 Kgs. DATE: 06-Jun-25 12:38:32 PM  
(WB4MYRNEH BRISTAR)

NET WEIGHT: 9090 Kgs.

SIGNATURE OF OPERATOR SIGNATURE OF DRIVER

Printed on 06-Jun-25 12:38:39 PM

*[Signature]*  
True Copy

**DALMIA CEMENT (BHARAT) LIMITED [1340]**  
 JAINTIA HILLS, UMSOO MOOTANG VILL. THANGSKAI - 793210 (MEGHALAYA)  
 WEIGHMENT CERTIFICATE

SAP WEIGHMENT NO.: 1340073759

VEHICLE NO: AS11EC3525

PRODUCT: PROCESS WASTE, PLASTIC

PO NO: 7600000506

DESTINATION: DOC NO:

TRANSPORTER: NONE

SUPPLIER:

FIRST WEIGHT: **11910 Kgs.**  
(WB4/MYRNEN, BRISTAR)

DATE: 13-Dec-24 08:26:21 AM

SECOND WEIGHT: **6210 Kgs.**  
(WB4/LIMBU RAJU)

DATE: 13-Dec-24 19:49:23 PM

NET WEIGHT: **5700 Kgs.**

SIGNATURE OF OPERATOR

SIGNATURE OF DRIVER

Printed on: 13-Dec-24 19:49:30 PM



  
True Copy

# MIZORAM POLLUTION CONTROL BOARD

No.H.88088/Poltn/9(193)/2024-MPCB/

: Dated Aizawl, the 15<sup>th</sup> April, 2025

To,

Pu Vanlalthuanga  
M/s TK Stone Works  
Hlimen, Aizawl.

## CLOSURE NOTICE UNDER SECTION 31A OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1981.

WHEREAS, the whole of Mizoram, including Autonomous District Councils have been declared as Air Pollution Control Areas vide G/M no. C.18012/12/2000-FST Dt 2<sup>nd</sup> July, 2002;

AND WHEREAS, Mizoram Pollution Control Board formulated Siting Criteria for Stone Crushers under Circular No.2 of 2019 as per the direction of the Hon'ble National Green Tribunal (NGT);

AND WHEREAS, under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, no person shall, without the previous consent of the State Board, establish or operate any industrial plant in an air pollution control area;

AND WHEREAS, a copy of complaint to the Deputy Commissioner against all stone crushers at Hlimen was received from Vengthar Welfare Committee on 13.01.2025;

AND WHEREAS, a letter requesting details of the stone crushers under complaint was issued by the Board on 31.01.2025;

AND WHEREAS, complaint against M/s TK Stone Works and 3 other stone crushers was received by the Board on 24.02.2025;

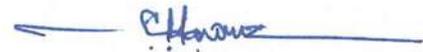
AND WHEREAS, site inspection was carried out on 10.03.2025;

AND WHEREAS, the location of the industry was found not compliant to the Siting Criteria;

AND WHEREAS, M/s TK Stone Works do not have Consent to Operate (CTO);

AND NOW, THEREFORE, in exercise of the powers delegated under Section 31A of the Air (Prevention & Control of Pollution) Act, 1981, a closure notice is hereby issued against operation of the crusher at the present location.

Failure to comply with this direction shall amount to an offence punishable under Section 37(1) and (2) of the Air Act.



(C. LALDUHAWMA)

Member Secretary

Mizoram Pollution Control Board

Dated Aizawl, the 15<sup>th</sup> April, 2025

Memo No.H.88088/Poltn/9(193)/2024-MPCB/

Copy to : 1) Deputy Commissioner, Aizawl District for kind information.

2) President, Welfare Committee, Hlimen Vengthar/Quarry Veng for information.

3) Chairman, Hlimen Local Council for information.

4) President, Hlimen YMA Branch for information.



(C. LALDUHAWMA)

Member Secretary

Mizoram Pollution Control Board

# MIZORAM POLLUTION CONTROL BOARD

No.H.88088/Poltn/9(193)/2024-MPCB/

Dated Aizawl, the 15<sup>th</sup> April, 2025

To,

Mrs. Lalzoliani  
M/s R.S. Stone Works  
Hlimen, Aizawl.

## CLOSURE NOTICE UNDER SECTION 31A OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1981.

WHEREAS, the whole of Mizoram, including Autonomous District Councils have been declared as Air Pollution Control Areas vide G/M no. C.18012/12/2000-FST Dt 2<sup>nd</sup> July, 2002;

AND WHEREAS, under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, no person shall, without the previous consent of the State Board, establish or operate any industrial plant in an air pollution control area;

AND WHEREAS, a copy of complaint to the Deputy Commissioner against all stone crushers at Hlimen was received from Vengthar Welfare Committee on 13.01.2025;

AND WHEREAS, a letter requesting details of the stone crushers under complaint was issued by the Board on 31.01.2025;

AND WHEREAS, complaint against M/s R.S. Stone Works and 3 other stone crushers was received by the Board on 24.02.2025;

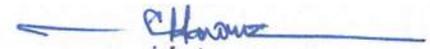
AND WHEREAS, site inspection was carried out on 10.03.2025;

AND WHEREAS, annual fees were paid up to 2017 only even though the Consent to Operate (CTO) is valid till 17.04.2026;

AND NOW, THEREFORE, in exercise of the powers delegated under Section 31A of the Air (Prevention & Control of Pollution) Act, 1981 and closure notice is hereby issued against operation of the crusher at the present location;

AND FURTHER, the Consent to Operate (CTO) certificate is hereby cancelled with immediate effect.

Failure to comply with this direction shall amount to an offence punishable under Section 37(1) and (2) of the Air Act.



(C. LALDUHAWMA)  
Member Secretary

Mizoram Pollution Control Board  
Dated Aizawl, the 15<sup>th</sup> April, 2025

Memo No.H.88088/Poltn/9(193)/2024-MPCB/

Copy to : 1) Deputy Commissioner, Aizawl District for kind information.

2) President, Welfare Committee, Hlimen Vengthar/Quarry Veng for information.

3) Chairman, Hlimen Local Council for information.

4) President, Hlimen YMA Branch for information.



(C. LALDUHAWMA)  
Member Secretary

Mizoram Pollution Control Board

  
True Copy

# MIZORAM POLLUTION CONTROL BOARD

No.H.88088/Poltn/9(193)/2024-MPCB/

Dated Aizawl, the 15<sup>th</sup> April, 2025

To,

Pi Lalramhluni  
M/s L.R. Stone Works  
Hlimen, Aizawl

## CLOSURE NOTICE UNDER SECTION 31A OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1981.

WHEREAS, the whole of Mizoram, including Autonomous District Councils have been declared as Air Pollution Control Areas vide G/M no. C.18012/12/2000-FST Dt 2<sup>nd</sup> July, 2002;

AND WHEREAS, Mizoram Pollution Control Board formulated Siting Criteria for Stone Crushers under Circular No.2 of 2019 as per the direction of the Hon'ble National Green Tribunal (NGT);

AND WHEREAS, under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, no person shall, without the previous consent of the State Board, establish or operate any industrial plant in an air pollution control area;

AND WHEREAS, a copy of complaint to the Deputy Commissioner against all stone crushers at Hlimen was received from Vengthar Welfare Committee on 13.01.2025;

AND WHEREAS, a letter requesting details of the stone crushers under complaint was issued by the Board on 31.01.2025;

AND WHEREAS, complaint against M/s L.R. Stone Works and 3 other stone crushers was received by the Board on 24.02.2025;

AND WHEREAS, site inspection was carried out on 10.03.2025;

AND WHEREAS, the location of the industry was found not compliant to the Siting Criteria;

AND WHEREAS, L.R. Stone Works do not have Consent to Operate (CTO);

AND NOW, THEREFORE, in exercise of the powers delegated under Section 31A of the Air (Prevention & Control of Pollution) Act, 1981, a closure notice is hereby issued against operation of the crusher at the present location.

Failure to comply with this direction shall amount to an offence punishable under Section 37(1) and (2) of the Air Act.



(C. LALDUHAWMA)  
Member Secretary

Mizoram Pollution Control Board  
Dated Aizawl, the 15<sup>th</sup> April, 2025

Memo No.H.88088/Poltn/9(193)/2024-MPCB/

Copy to : 1) Deputy Commissioner, Aizawl District for kind information.

2) President, Welfare Committee, Hlimen Vengthar/Quarry Veng for information.

3) Chairman, Hlimen Local Council for information.

4) President, Hlimen YMA Branch for information.



(C. LALDUHAWMA)  
Member Secretary

Mizoram Pollution Control Board

# MIZORAM POLLUTION CONTROL BOARD

No.H.88088/Poltn/9(193)/2024-MPCB/

Dated Aizawl, the 15<sup>th</sup> April, 2025

To,

Pu Lalbiakmawia  
M/s K.C.T. Stone Works  
Hlimen, Aizawl

## CLOSURE NOTICE UNDER SECTION 31A OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1981.

WHEREAS, the whole of Mizoram, including Autonomous District Councils have been declared as Air Pollution Control Areas vide G/M no. C.18012/12/2000-FST Dt 2<sup>nd</sup> July, 2002;

AND WHEREAS, Mizoram Pollution Control Board formulated Siting Criteria for Stone Crushers under Circular No.2 of 2019 as per the direction of the Hon'ble National Green Tribunal (NGT);

AND WHEREAS, under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, no person shall, without the previous consent of the State Board, establish or operate any industrial plant in an air pollution control area;

AND WHEREAS, a copy of complaint to the Deputy Commissioner against all stone crushers at Hlimen was received from Vengthar Welfare Committee on 13.01.2025;

AND WHEREAS, a letter requesting details of the stone crushers under complaint was issued by the Board on 31.01.2025;

AND WHEREAS, complaint against M/s K.C.T. Stone Works and 3 other stone crushers was received by the Board on 24.02.2025;

AND WHEREAS, site inspection was carried out on 10.03.2025;

AND WHEREAS, the location of the industry was found not compliant to the Siting Criteria;

AND WHEREAS, M/s K.C.T. Stone Works do not have Consent to Operate (CTO);

AND NOW, THEREFORE, in exercise of the powers delegated under Section 31A of the Air (Prevention & Control of Pollution) Act, 1981, a closure notice is hereby issued against operation of the crusher at the present location.

Failure to comply with this direction shall amount to an offence punishable under Section 37(1) and (2) of the Air Act.



(C. LALDUHAWMA)

Member Secretary

Mizoram Pollution Control Board

Dated Aizawl, the 15<sup>th</sup> April, 2025

Memo No.H.88088/Poltn/9(193)/2024-MPCB/

Copy to : 1) Deputy Commissioner, Aizawl District for kind information.

2) President, Welfare Committee, Hlimen Vengthar/Quarry Veng for information.

3) Chairman, Hlimen Local Council for information.

4) President, Hlimen YMA Branch for information.



(C. LALDUHAWMA)

Member Secretary

Mizoram Pollution Control Board

# MIZORAM POLLUTION CONTROL BOARD

No.H.88088/Poltn/14(1)/17-MPCB/

:

Dated Aizawl, the 25<sup>th</sup> August, 2025

To,

As per the list attached.

**Subject:** Closure Notice against Stone Crusher.

**Reference:** Complaint letter dt. 23.06.2025

Sir/Madam,

This is with reference to the complaint received on 23<sup>rd</sup> June, 2025 and the subsequent inspection conducted on 15.07.2025, which revealed that your stone crusher unit located at Hlimen is operating without valid Consent from the Board and is situated adjacent to the road, which do not conform to the Siting criteria for Stone Crusher, thereby causing inconvenience and potential hazards to road users.

As per Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 2024, **prior consent** is required before establishment and operation of any industry. As such, you are directed to stop all operations until consent meeting all siting criteria for stone crusher as attached herewith is obtained. Application for consent not conforming to the prescribed standard may not be granted.

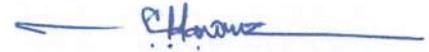
Form is available at MPCB website <https://mpcb.mizoram.gov.in/page/cte-form> and from office during office hours.

You are therefore advised to take necessary steps to ensure compliance within two months from the date of issue of this letter.

**Failure to comply shall attract action as per relevant law.**

Yours faithfully,

Enclo.: a/a



(C. LALDUHAWMA)

Member Secretary

Mizoram Pollution Control Board

Dated Aizawl, 25<sup>th</sup> August, 2025

Memo. No.88088/Poltn/14(1)/17-MPCB

:

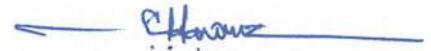
Copy to: 1) The Deputy Commissioner, Aizawl, Mizoram for kind information.

2) The Director, Geology & Mining Department, Mizoram for kind information.

3) The Secretary, Local Council, Hlimen, Aizawl for information and monitoring

4) The Secretary, Young Mizo Association, Hlimen, Aizawl for information.

5) The Secretary, Local Council, Samtlang, Aizawl for information.



(C. LALDUHAWMA)

Member Secretary

Mizoram Pollution Control Board

## List of owners of Stone crushers

- 1) Pu Sanglura  
M/s Cee L Stone Works  
Hlimen, Aizawl
- 2) Pu Josepha  
Owner of Stone crusher  
Hlimen, Aizawl
- 3) Pi Zairemmawii  
Owner of Stone crusher  
Hlimen, Aizawl
- 4) The Proprietor  
M/s Chhinlung Stone Works  
Hlimen, Aizawl

  
True Copy

# MIZORAM POLLUTION CONTROL BOARD

No.H.88088/Poltn/14(1)/17-MPCB/

:

Dated Aizawl, the 25<sup>th</sup> August, 2025

To,

As per the list attached.

**Subject: Closure Notice against Stone Crusher.**

**Reference: Complaint letter dt. 23.06.2025**

Sir/Madam,

This is with reference to the complaint received on 23<sup>rd</sup> June, 2025 and the subsequent inspection conducted on 15.07.2025, which revealed that your stone crusher unit located at Hlimen is operating without valid Consent from the Board and is situated adjacent to the road, thereby causing inconvenience and potential hazards to road users.

As per Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 2024, **prior consent** is required before establishment and operation of any industry. As such, you are directed to stop all operations until consent meeting all siting criteria for stone crushers as attached herewith is obtained. (Application for consent not conforming to the prescribed standard may not be granted).

Form is available at MPCB website <https://mpcb.mizoram.gov.in/page/cte-form> and from office during office hours.

You are therefore advised to take necessary steps to ensure compliance within two months from the issue of this letter.

**Failure to comply shall attract action as per relevant law.**

Yours faithfully,

Encl.: a/a



(C. LALDUHAWMA)  
Member Secretary

Mizoram Pollution Control Board  
Dated Aizawl, 25<sup>th</sup> August, 2025

Memo. No.88088/Poltn/14(1)/17-MPCB

:

- Copy to:
- 1) The Deputy Commissioner, Aizawl, Mizoram for kind information.
  - 2) The Director, Geology & Mining Department, Mizoram for kind information.
  - 3) The Secretary, Local Council, Hlimen, Aizawl for information and monitoring.
  - 4) The Secretary, Young Mizo Association, Hlimen, Aizawl for information.
  - 5) The Secretary, Local Council, Samtlang, Aizawl for information.



(C.LALDUHAWMA)  
Member Secretary

Mizoram Pollution Control Board

## List of owners of Stone crushers

- 1) Pu Lallianzama  
Owner of Stone crusher  
Hlimen, Aizawl
- 2) Pu Zothanliana  
M/s Zothan Stone Works  
Hlimen, Aizawl
- 3) Pi Mimi Zogmingmawii  
M/s Andy & Mimi Stone Works  
Hlimen, Aizawl
- 4) Pu Lalzuala  
M/s LV Stone Work  
Hlimen, Aizawl.

# MIZORAM POLLUTION CONTROL BOARD

No.H.88088/Poltn/14(1)/17-MPCB/

Dated Aizawl, the 25<sup>th</sup> August, 2025

To,

As per the list attached.

**Subject:** Closure Notice against Stone Crusher.

**Reference:** Complaint letter dt. 23.06.2025

Sir/Madam,

This is with reference to the complaint received on 23<sup>rd</sup> June, 2025 and the subsequent inspection conducted on 15.07.2025, which revealed that your stone crusher unit located at Samtlang is operating without valid Consent from the Board and is situated adjacent to the road, which do not conform to the Siting criteria for Stone Crusher, thereby causing inconvenience and potential hazards to road users.

As per Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 2024, **prior consent** is required before establishment and operation of any industry. As such, you are directed to stop all operations until consent meeting all siting criteria for stone crusher as attached herewith is obtained. Application for consent not conforming to the prescribed standard may not be granted.

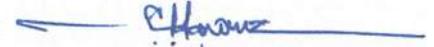
Form is available at MPCB website <https://mpcb.mizoram.gov.in/page/cte-form> and from office during office hours.

You are therefore advised to take necessary steps to ensure compliance within two months from the date of issue of this letter.

**Failure to comply shall attract action as per relevant law.**

Yours faithfully,

Enclo.: a/a



(C. LALDUHAWMA)  
Member Secretary

Mizoram Pollution Control Board  
Dated Aizawl, 25<sup>th</sup> August, 2025

Memo. No.88088/Poltn/14(1)/17-MPCB

Copy to: 1) The Deputy Commissioner, Aizawl, Mizoram for kind information.

2) The Director, Geology & Mining Department, Mizoram for kind information.

3) The Secretary, Local Council, Samtlang, Aizawl for information and monitoring

4) The Secretary, Young Mizo Association, Samtlang, Aizawl for information.

5) The Secretary, Local Council, Hlimes, Aizawl for information.



(C. LALDUHAWMA)  
Member Secretary

Mizoram Pollution Control Board

## List of owners of Stone crushers

- 1) Pu Baby-a  
Owner of Stone crusher  
Samtlang, Aizawl
- 2) The Proprietor  
M/s C&R Stone Works  
Samtlang, Aizawl
- 3) The Proprietor  
M/s R.K. Chhunga Stone Work  
Samtlang, Aizawl.

  
True Copy

# **MIZORAM POLLUTION CONTROL BOARD**

No.H.88088/Poltn/14/2017-MPCB

:

Dated Aizawl, the 8<sup>th</sup> January, 2025

To,

Pu H. Lalfakzuala  
Proprietor, M/s EL-KE WORKSHOP  
Bawngkawn, Aizawl.

**Subject: Air Act, 1981 and Water Act, 1972 hnuaiia Consent dil tura hriattirna – regd.**

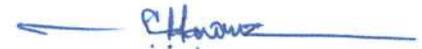
Ka Pu,

Central Sawrkar dan “Air (Prevention & Control of Pollution) Act, 1981 leh Water (Prevention & Control of Pollution) Act, 1974”- in a phut angin automobiles workshop reng reng hi din a nih hmain SPCB atanga phalna (consent) neih hmasak ngai zingah a tel a. Chumi rualin EL-KE WORKSHOP hi Consent nei lova din a nih bakah residential area-a awm a nih avangin bengchheng chungchangah dan zawm ngai tam tak awmte chu zawm loh niin a lang a.

Hetiang hi dan kalh a nih avangin, i workshop hi lo hawng tawh rih lo turin kan hriattir a che. Phalna hi dil theih a ni a; amaherawhchu, dan zawm ngaite zawm theih a nih a, industry dinna tura hmun remchang nia hriat a nih chauhin phalsak theih a ni thung ang.

Dilna form hi office hun chhungin MPCB office-ah leh office website [www.mpcb.mizoram.gov.in](http://www.mpcb.mizoram.gov.in) ah te ngaihven theih reng a ni.

Yours faithfully,



(C. LALDUHAWMA)  
Member Secretary  
Mizoram Pollution Control Board

# MIZORAM POLLUTION CONTROL BOARD

No.H.88088/Poltn/14/2025-MPCB/

:

Dated Aizawl, the 10<sup>th</sup> March, 2025

To,

Pu Kapthuama  
Proprietor  
M/s RMS Furniture Works

**Sub: Workshop sawn tura hriattirna**

**Ref: MPCB letter No.H.88088/Poltn/14/17-MPCB/253 dated 15.10.2024**

Ka pu,

I furniture workshop laka complaint dawnna bawhzuiin Mizoram Pollution Control Board official-ten ni 18<sup>th</sup> September, 2024 khan i workshop an endik a, chumi denchhenin ni 15th October, 2025-ah hma lakna tur leh siam that ngai te hriattir i ni a. Tih tur tukte tihfel nan thla li (4) hun pek i ni a, harsatna bik riau avanga hun tiam i bawhpelh dawn a nih chuan hun tiam ral hma ngeia dilna rawn siam tura tih i ni a. Board lehkha hi thiltel a ni.

Amaherawhchu, hma laknate I rawn thehluh loh bakah CTO renew dilna I rawn thehluh lo baw a. Chu mai ni loin, Consent nung lo chungin hna i la thawk chhunzawm zel ni tih hriat a ni a.

Heng a chungah sawi te hi Board thuchhuak zah lohna lian tak a ni a. Ti tura tih te i tih theih loh avangin i workshop hi hmun dangah sawn tura hriattir i ni e. Insawn fel turin thla khat hun pek i ni ang a, hemi lehkha i dawn ni atang i workshop hawng chhunzawm tawh lo tura hriattir i ni baw e. He Board thuchhuak hi i zawm lo a nih chuan Dan angin i chungah hremna lekkawh a ni ang.

I rintlak,



(C. LALDUHAWMA)  
Member Secretary

Mizoram Pollution Control Board

Dated Aizawl, the 10<sup>th</sup> March, 2025

Memo No.H.88088/Poltn/14/2025-MPCB/

:

Copy to:

1. Complainant, Pu Bualhranga, Dawrpui West, Aizawl, a lo hriat atan.
2. The Chairman, Local Council, Dawrpui, a lo hriat atan



(C. LALDUHAWMA)  
Member Secretary

Mizoram Pollution Control Board

# MIZORAM POLLUTION CONTROL BOARD

No.H.88088/Poltn/14/25-MPCB/

:

Dated Aizawl, the 11<sup>th</sup> June, 2025

To,

Pi Lalhlupuii  
Proprietor, M/s Jim's Steel Works  
Chanmari West, Aizawl

**Sub: Complaint chungchanga ngenna leh hriattirna.**

Reference: MPCB letter No.H.88088/Poltn/14/25-MPCB/ dt.23.05.2025

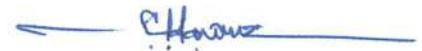
Ka Pi,

Tahrik ni 13.05.2025 khan i workshop lakah rawng rimchhia avangin complaint dawn a ni a, chumi bawhzuiin Mizoram Pollution Control Board official-ten ni 26.05.2025 khan i workshop an endik a, complaint dawn a nihna hi a dik tih finfiah a ni.

Rawng khu leh rim leng vel hi mihring hriselna atan a tha lo em em a, i workshop awmna hmun hi mipui khawsakna hmun a nih bawk si avangin i dawr hmun hi sawn mai turin ka hriattir a che. Endik a nih laia kan thu dawn danin IGC Luangmual-ah insawna tur hmun biak fel tawh niin kan hria a, hemi hmun atan hian Consent to Establish (CTE) rawn dil tura hriattir i ni bawk e.

The Air (Prevention and Control of Pollution) Act, 1981, section 21 bawhchhiatna a nih angin i dawr hmun i sawn fel hma chu tuna i workshop pawh hi hawng chhonzawm lo tura hriattir i ni e.

I rintlak,



(C. LALDUHAWMA)

Member Secretary

Mizoram Pollution Control Board

Dated Aizawl, the 11<sup>th</sup> June, 2025

Memo No.H.88088/Poltn/14/25-MPCB/

:

Copy to:

1. Complainant, Pi Juliet Lalengkimi, Chanmari West, Aizawl, a lo hriat atan.
2. Chairman, Local Council, Chanmari West, a lo hriat atan



(C. LALDUHAWMA)

Member Secretary

Mizoram Pollution Control Board

# MIZORAM POLLUTION CONTROL BOARD

H.88088/Poltn/14/2017-MPCB

Dated Aizawl, the 19<sup>th</sup> Dec, 2024

To,

B. Rotluanga,  
S & F Furniture Works,  
Durtlang, Aizawl, Mizoram.

Subject: **Air Act, 1981 and Water Act, 1972 Act hnuaiia Combined Consent dil tura hriattirna.**

Ka Pu,

Central Sawrkar dan “Air (Prevention & Control of Pollution) Act, 1981 leh Water (Prevention & Control of Pollution) Act, 1974” in a phut angin Furniture workshop te hi an din hma-a SPCB atanga phalna (consent) neih hmasak ngai zingah a tel a. Chumi rualin S&F Furniture hi Consent nei lova din a nih bakah residential area a awm a nih avangin bengchheng chungchangah dan zawm ngai tam tak awmte chu tih loh a niin a lang a.

Hetiang hi dan kalh a nih avangin, i workshop hi lo hawng tawh rih lo turin kan han hriattir a che. Phalna hi dil theih a ni a; amaherawhchu, dan zawm ngaite zawm theih a nih a, industry dinna tura hmun remchang nia hriat a nih chauhin phalsak theih a ni thung ang.

Dilna form hi office hun chungin MPCB office ah leh office website [www.mpcb.mizoram.gov.in](http://www.mpcb.mizoram.gov.in) ah te ngaihven theih reng a ni.

Yours faithfully,



(C. LALDUHAWMA)  
Member Secretary  
Mizoram Pollution Control Board

# MIZORAM POLLUTION CONTROL BOARD

No. H.88088/Poltn/4(1)/2020-MPCB/

Dated Aizawl, the 10<sup>th</sup> July, 2025

To,

All HW generating units  
(as per list attached)

Sub: Show cause notice under the **Environmental Protection Act, 1986**

Ref: Our letter Nos. H.88088/Poltn/9(131)/2023-MPCB/ dt. 14.04.2025

WHEREAS, **Hazardous and Other Wastes (Management and Transboundary Movement) (HOWM) Rules, 2016** mandated that every occupier of Hazardous waste has to obtain Authorization from the concerned State Pollution Control Board

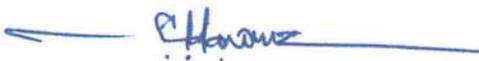
WHEREAS, the requirement of obtaining authorization from the Board was clearly mentioned at sl. No. 1 (d) of the Specific conditions of the **Consent to Operate (CTO)** granted vide letter H.88088/Poltn/9(131)/2021-MPCB/ dt. 12.04.2022

WHEREAS, a direction was served to your industry to apply for authorization vide letter No. H.88088/Poltn/9(131)/2023-MPCB/ dt. 14.04.2025.

AND WHEREAS, the required authorization is not obtained from the Board till date.

NOW THEREFORE, in exercise of the power conferred under section 5 of the Environmental Protection Act, 1986 you are hereby directed to show cause **before 31<sup>st</sup> August, 2025** as to why actions shall not initiated against your industry.

Yours faithfully



(C. LALDUHAWMA)

Member Secretary  
Mizoram Pollution Control Board

**LIST OF HAZARDOUS WASTE GENERATING UNITS IN THE STATE**

1. M/s GT Motor Works, Sairang Vengsang, Aizawl, Mizoram
2. M/s Lawma Enfield, Sikulpuikawn, Aizawl, Mizoram
3. M/s Mana Motors, Durtlang North, Aizawl, Mizoram
4. M/s Mana Motors (Compact Quick), Bawngkawn, Aizawl, Mizoram
5. M/s Rafael Nissan, Zemabawk, Aizawl, Mizoram
6. M/s Tlau TVS, Ramhlun North, Aizawl, Mizoram
7. M/s Zothan Autoworks, Tuitha Veng, Kolasib, Mizoram

  
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# MIZORAM POLLUTION CONTROL BOARD

No. H.88088/Poltn/4(2)/2022-MPCB/

:

Dated Aizawl, the 11<sup>th</sup> September, 2024

To,

All HW generating units  
(as per list attached)

Sub: Show cause notice under **the Environmental Protection Act, 1986**

Ref: Our letter Nos. H.88088/Poltn/4(2)/2022-MPCB/ dt.04.07.2024 & dt. 05.08.2024

WHEREAS, **Hazardous and Other Wastes (Management and Transboundary Movement) (HOWM) Rules, 2016** mandated that every occupier of Hazardous waste has to submit annual return on or before 30<sup>th</sup> June every year,

WHEREAS, the requirement of submission of annual returns was clearly given at sl. No. 15 of the General conditions of the **Authorization** granted vide letter H.88088/Poltn/4(1)/2016-MPCB/ dt. 03.08.2017

WHEREAS, a reminder notice was served to your industry for submission of annual return for the financial year 2023-24 vide letter No. H.88088/Poltn/4(2)/2022-MPCB/ dt. 04.05.2024 and subsequently vide letter No. H.88088/Poltn/4(2)/2022-MPCB/ dt. 05.08.2024

AND WHEREAS, the required annual return is not filed to the Board till date.

NOW THEREFORE, in exercise of the power given to me under section 5 of the Environmental Protection Act, 1986 you are hereby directed to show cause before 30<sup>th</sup> September, 2024 as to why actions shall not initiated against your industry.

Yours faithfully

(C. LALDUHAWMA)

Member Secretary

Mizoram Pollution Control Board



Mizoram New Capital Complex (MINECO),  
Thlânual Road, Khatla, Aizawl, Mizoram – 796001, Phone: 0389-2336591  
website: www.mpcb.mizoram.gov.in email: mpcb@mizoram.gov.in



**LIST OF HAZARDOUS WASTE GENERATING UNITS IN THE STATE**

1. M/s CK Cars (Hyundai Servicing Center) Aizawl, Mizoram
2. M/s Hot Wheels Motor Cycle, Khatla, Aizawl
3. M/s KTM Service Center, Hunthar, Aizawl
4. M/s L.R Engineering Works, Chaltlang Lily veng, Aizawl, Mizoram

  
True Copy

# MIZORAM POLLUTION CONTROL BOARD

No.H.88088/Poltn/14(1)/17-MPCB/

: Dated Aizawl, the 25<sup>th</sup> August, 2025

## SHOW CAUSE NOTICE

To,

The Proprietor  
M/s TK Stone Work show cause  
Hlimen, Aizawl

**WHEREAS**, under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended in 2024, mandates that no person shall, without the previous consent of the State Board, establish or operate any industrial plant in an air pollution control area;

**AND WHEREAS**, the entire State of Mizoram, including the Autonomous District Councils, has been declared as an Air Pollution Control Area vide G/M No. C.18012/12/2000-FST dated 2nd July, 2002;

**AND WHEREAS**, Siting Criteria for Stone Crushers was formulated and publicised vide Circular no.4 of 2025 as per the directions of the Hon'ble National Green Tribunal (NGT);

**AND WHEREAS**, a Closure Notice was issued to M/s TK Stone Work vide letter No. H.88088/Poltn/9/(193)/2024-MPCB/50&51 dated 15.04.2025;

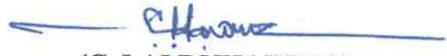
**AND WHEREAS**, M/s TK Stone Work was found to be in operation during the site inspection conducted on 15.07.2025 at the same site located at Hlimen despite the closure order served to the unit;

**NOW THEREFORE**, M/s TK Stone Work is hereby called upon to **show cause in writing within 14 (fourteen) days** from the date of issue of this notice as to **why appropriate action should not be initiated** against the unit for the following non-compliance:

1. Operation without valid consent;
2. Violation of the conditions and requirements prescribed under the Environment (Protection) Rules, 1986;
3. Violation of the siting criteria prescribed under Circular No. 4 of 2025 (Siting Criteria for Stone Crushers);
4. Non-compliance with the Closure Notice on 15.04.2025;

**Failure to respond within the stipulated time will be construed as willful non-compliance**, and the Board shall be compelled to initiate action deemed fit under the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and the Environment (Protection) Act, 1986 **without any further notice**.

This notice is issued **without prejudice** to any other action that the Board may initiate against you under the relevant laws.

  
(C. LALDUHAWMA)  
Member Secretary

Memo. No.H.88088/Poltn/14(1)/17-MPCB/

: Dated Aizawl, the 25<sup>th</sup> August, 2025

- Copy to:
- 1) The Deputy Commissioner, Aizawl, Mizoram for kind information.
  - 2) The Director, Geology & Mining Department, Mizoram for kind information.
  - 3) The Secretary, Local Council, Hlimen, Aizawl for information and monitoring.
  - 4) The Secretary, Young Mizo Association, Hlimen, Aizawl for information.

  
(C. LALDUHAWMA)  
Member Secretary

Mizoram Pollution Control Board